



HARYANA VIDHAN SABHA

COMMITTEE ON PUBLIC UNDERTAKINGS 2019-2020 (FOURTEENTH VIDHAN SABHA) SIXTY SIXTH REPORT

ON THE REPORTS OF THE

COMPTROLLER & AUDITOR GENERAL OF INDIA ON PUBLIC SECTOR UNDERTAKINGS (ECONOMIC AND SOCIAL SECTORS)

FOR THE YEARS ENDED 31ST MARCH, 2015 AND 31ST MARCH, 2016



42

(Presented to the Haryana Vidhan Sabha on March, 2020)
HARYANA VIDHAN SABHA SECRETARIAT, CHANDIGARH
2020

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COMPOSITION OF THE COMMITTEE THE COMMITTEE ON PUBLIC UNDERTAKINGS

(From 10.05.2019 to 02.11.2019)

CHAIRPERSON

1.	Shrı Mool Chand Sharma, MLA
MEMBERS	
2	Dr Raghuvir Sıngh Kadıan, M L A.
3	Shrı Abhay Sıngh Chautala, MLA
4	Shri Bikram Singh Yadav, MLA
5	Dr Kamal Gupta, MLA , M.L A
6	Smt. Seema Trikha, MLA
7	Shri Bishamber Singh Balmiki, M.L.A
**8	Shri Raideep Singh Phogat, M L A

(From 04.12.2019 to 31.03.2020)

Shri Tek Chand Sharma, MLA, MLA

CHAIRPERSON

*9

Shrı Aseem Goel, M L A	
Shrı Vınod Bhayana, M L A	Member
Shrı Leela Ram, M L.A.	Member
Shri Ram Kumar Gautam, M L A	Member
Shri Bharat Bhushan Batra, M L A	Member
Shrı Rajesh Nagar, M L A.	Member
Shri Chiranjeev Rao, M L A	Member
Shrı Kuldeep Vats, M L A	Member
Shrı Randhır Sıngh Gollen, M.L A	Member
	Shri Vinod Bhayana, M L A Shri Leela Ram, M L.A. Shri Ram Kumar Gautam, M L A Shri Bharat Bhushan Batra, M L A Shri Rajesh Nagar, M L A. Shri Chiranjeev Rao, M L A Shri Kuldeep Vats, M L A

SECRETARIAT

- 1. Shri R.K. Nandal, Secretary
- 2. Shri Naren Dutt, Joint Secretary

^{*} Shri Tek Chand Sharma, MLA has resigned from the Membership of the Committee on Public Undertakings on 06.08.2019 resignation accepted by the Hon'ble Speaker on 13.08.2019.

Shri Rajdeep Singh Phogat, MLA has resigned from the Membership of the Committee on Public Undertakings on 03.09.2019 resignation accepted by the Hon'ble Speaker on 03.09.2019.

INTRODUCTION

I, the Chairperson of the Committee on Public Undertakings having been authorized by the Committee in this behalf of the Comptroller and Auditor General of India as Public Sector Undertakings (Economic & Social Sectors) for the year ending 31st March, 2015 relating to Haryana Agro Industries Corporation Limited and Haryana Warehousing Corporation Limited, (Review) and for the year ending 31st March, 2016 relating to Haryana Vidyut Prasaran Nigam Limited, Uttar Haryana Bijli Vitran Nigam Limited, Dakshin Haryana Bijli Vitran Nigam Limited, Haryana Financial Corporation Limited Haryana Forest Development Corporation Limited, Haryana Tourism Corporation Limited and Haryana Agro Industries Corporation Limited

The Committee examined the reports of the Comptroller and Auditor General of India on Social, General and Economic Sectors (Non-Public Sector Undertakings) for the year ended 31st March, 2015 and 31st March, 2016 and also conduct the oral examination of the representatives of the concerned Corporations/Boards and also orally examined the representatives of the Government/Public Sector Undertakings/Boards where necessary A brief record of the Proceedings of the various meetings has been kept in the Haryana Vidhan Sabha Secretariat

The Committee is thankful to the Accountant General (Audit), Haryana and his staff for their valuable assistance and guidance during the deleberations. The Committee would like to express its thanks to the Additional Chief Secretary to Governemnt, Haryana, Finance Department including his representatives of the Departments/Corporations/ Boards concerned who appeared before the Committee from time to time

The Committee is also thankful to the Secretary, Joint Secretary, officials of the Haryana Vidhan Sabha Secretariat for their unstinted, whole-hearted co-operation and assistance by them to the Committee

Chandigarh The 24th FEBRUARY, 2020

SHRI ASEEM GOEL CHAIRPERSON

REPORT

- The Committee for the year 2019-2020 was nominated on 9th April, 2019 by the Hon'ble Speaker in pursuance of motion moved and passed by the Haryana Vidhan Sabha in its sitting held on 21st February, 2019, authorizing him to nominate the Chairperson/Members of the Committee on Public Undertakings for the year 2019-20 till the dissolution of the Assembly
- On the constitution of 14th Assembly, the Committee for the remaining period of the year 2019-2020 was nominated on 03rd December,2019 by the Hon'ble Speaker in pursuance of motion moved and passed by the Haryana Vidhan Sabha in its sitting held on 5th November, 2019, authorizing him to nominate the Chairperson/Members of the Committee for the remaining period of the year 2019-20
- The Committee held total <u>40</u> meetings during the year at Chandigarh and other places upto 24th February, 2020 till the finalization of the Report

REPORT

REPORT OF THE COMPTROLLER AND AUDITOR GENERAL OF INDIA ON PUBLIC UNDERTAKINGS (ECONOMIC AND SOCIAL SECTORS) FOR THE YEAR ENDED 31ST MARCH, 2015.

(Review)

2.2 Haryana Agro Industries Corporation and Haryana State Warehousing Corporation

(Review)

Custom Milled Rice

1. Para No.2.2.6 Allotment of paddy to Rice Millers

District Milling Committee **09** (DMC) constituted by State Government for each revenue district allots the rice miller mandi-wise to each PA on the basis of the paddy to be procured by it. As per the norms fixed by the FSC, the PAs are required to allot the paddy to each miller according to its milling capacity so that milling of paddy by rice millers is carried out timely

However, examination of records of two year **10** (2013-14 and 2014-15) in PAs revealed that allocation of paddy to rice millers was not as per the norms as discussed below

Haryana Agro Industries Corporation Limited.

- The Company did not allot paddy for milling during 2013-14 and 2014-15 according to norms in 75 and 47 per cent cases respectively. There was excess allotment in 34 and 11 per cent cases and less allotment in 41 and 36 percent cases.
- Mandi wise excess and less allocation during 2013-15 in quantity terms ranged between 2 to 239 per cent and 1 to 86 per cent respectively

Haryana State Warehousing Corporation

- The Corporation also did not allot paddy during 2013-14 and 2014-15 according to norms in 29 and 14 percent cases respectively. There was excess allotment in 12 and 6 percent cases and less allotment in 17 and 8 percent cases.
- Mandi wise excess and less allocation during 2013-15 in quantity terms ranged between 2 to 65 per cent and 1 to 68 per cent respectively
- District Milling Committee constitutes the Deputy Commissioner of the concerned District as Chairman and District Food and Supplies Controller as member Secretary The District head of procuring agencies including FCI and two nominess of rice millers are its members
- Data dor previous years (2010-11 to 2012-13 was not made available to audit

Thus, the PAs did not adhere to the norms for allotment of paddy to millers Allotment of excess paddy to the millers than their milling capacity increases the risk of delay/non-delivery of rice to FCI in time Audit noticed during 2012-13 and 2013-14,eight millers(seven of HAIC and one of HSWC) misappropriated paddy worth '28 47 crore (*Appendix 5*)who were allotted paddy more than their entitlements (ranging between 70 MT to 3,449 MT)

HAIC stated that paddy was allotted as per norms but there are variations from the milling capacity as they consider reasons like distance of millers from allotted mandis, past track record of the millers, facilities available at the mill etc when making allotment of paddy for milling. The fact remains that there was excess allotment of paddy of upto 239 per cent mills

HSWC stated that there were variations in the paddy allotment from the milling capacity in view of its own working interest and every effort would be made in future to allot paddy strictly as per guidelines

In their written reply, the State Government/Company stated as under:—

HSWC follows the policy/ Guidelines framed by the Govt on the basis of which the allotment of Paddy to the Millers is done by the District Level Committee under the Chairmanship of Deputy Commissioner, of course after consultation with the Procurement agencies. Though the District Milling Committee tries to allot paddy as per the sanctioned milling capacity of the rice millers, yet it is not possible for the committee to do so due to various reasons. Allotment of paddy to the rice millers also depends upon the distance at which the shelling facilities of Rice Millers are located from the mandis allotted to the Agencies particularly in view of transportation charges to be borne by the Agencies beyond 8 00 km distance. Firstly, the paddy of the Agencies is allotted to the nearby Rice Millers from the purchase centres. Thereafter, the remaining paddy is allotted to the farther Rice Millers. The Millers having good past track record of giving timely delivery of CMR to FCI and also having sortex facility, are sometimes allotted paddy beyond their sanctioned milling capacity.

Therefore, in view of the position, sometimes paddy has to be allotted to some millers with minor variation from the sanctioned milling capacity of the Millers in view of the interests of Procuring Agencies themselves However, every efforts would be made by HSWC in future that its paddy is allotted to the Rice Millers strictly as per guidelines

HAIC-

HAIC. follows the Policy/Guidelines framed bv the Govt The District Milling Committee under the Chairmanship Commissioner allots the rice millers for milling of paddy after consultation with the District Incharge of the Procurement Agencies Further, paddy is allotted to the rice millers as per installed milling capacity of the rice millers. In some cases, quantity of paddy allotted to the allotted rice milers was more than their installed capacity which was negligible as per details mentioned in the Appendix-5 The quantity in excess allotted paddy to some rice millers ranges

between 70 MT to 3449 MT as no other rice millers was allotted to the Company and the arrival/ procurement of paddy was on higher side. The Corporation had already lodged FIRs against the rice millers who failed to deliver the entire quantity of due CMR and recovery suits have also been filed against them. The names of M/s Bhagwati Rice Mill, Ratia and M/s Mahaluxmi Rice Mill, Ratia mentioned in the Appendix-5 and 6 as defaulting rice millers for KMS 2013-14 is wrong as the said rice millers had delivered the entire quantity of due CMR to the FCI and the Corporation has already received the payment of balance quantity of CMR from FCI. The name of M/s Mittasso Rice Mill, Narwana has also been mentioned in Appendix-6 of the report. However, the said rice miller has also deposited the entire cost of balance quantity of CMR alongwith interest thereon.

During the oral examination, the Committee was not satisfied with the reply of the Government. Therefore the Committee recommends that this para may be kept pending till further action taken by the Department/Corporation on the latest position regarding the loss of paddy amount.

2. 2.2.7.1 Loss due to misappropriation of paddy

For KMS 2012-13, 2013-14, 2013-14 and 2014-15 due date of delivery of rice was extended from March 2013 to January 2014, March 2014 to September 2014 and March 2015 to September 2015 respectively. We noticed that during these three KMS 19 millers 13 whom 8 45 lakh 14 quintal of paddy was allotted, did not deliver 1 64¹⁵ Lakh quintal of rice (due against 2 45 lakh quintal of paddy) and thus Rs 52 06¹⁶ crore as mentioned in Appendix 6 was recoverable as on 30 September 2015. PAs presented the postdated cheques kept as guarantee for the paddy of 11 millers who defaulted in delivery of rice. The cheques bounced and First Information Report (FIR) was lodged against these millers for misappropriation of rice.

Lapses noticed on part of PAs, which facilitated non delivery of rice were as follows -

- In case of HAIC, PV reports were not available whereas in case of HSWC, PV reports were deficient
- Miller¹⁷ was given paddy despite not being allotted by District Milling Committee
- Company not taking action of shifting of paddy from the premises
 of the defaulting millers¹⁸ who had not delivered any rice from the
 paddy allotted as per original delivery schedule.
- Defaulting millers¹⁹ of earlier KMS being allotted paddy despite there being instructions to the contrary

Thus non-adherence to guidelines of the State Government and non-obtaining of proper guarantee in the shape of FDR/blank guarantee for the milling of paddy, poor monitoring of the paddy stored in millers premises etc facilitated the misappropriation of paddy

HAIC stated that in one case (2012-13) legal action had been initiated and in 10 cases (KMS 2013-14) it was to wait up to March 2016 for payment to be received in view of policy (September 2015) of State Govt. The reply was tenable as for KMS 2013-14, the said policy required millers to deposit 25 per cent of the due amount by 30 September 2015 and to give undertaking as well as post dated cheques for the due amount which however, was not complied by any of the miller

HSWC stated that there was no physical shortage of stocks with the concerned miller and only the delivered rice was rejected by the FCI. Beside it has initiated legal action against the defaulting millers. The reply is not tenable as it was the responsibility of the miller to offer Fair Average Quality rice to FCI. During exit conference HSWC informed that it had recovered Rs 1.05 crore out of Rs 2.25 crore recoverable from one miler but did not furnish evidence in its support (November, 2015).

In their written reply, the State Government/Company stated as under:-

Larger part of this Para pertains to Haryana Agro Industries Corporation (HAIC) because as per audit observation, 19 millers (17 of HAIC & 2 of HSWC) had defaulted in giving delivery of CMR to FCI even in the extended period of delivery during KMS 2012-13 and 2013-14. As far as HSWC is concerned, it has initiated all legal/ criminal proceedings against the defaulting millers. In case of M/s Jayanti Rice Mill, legal/criminal proceedings initiated against this miller have already been informed to the audit. The latest status of the legal proceedings are available at **Annexure-2**. Legal proceedings against another Rice Miller namely M/s Ganpati Enterprises, Mustfabad (District, Yamuna Nagar) have also been initiated by filing a complaint under section 138 N I Act in a local Court at Jagadhari, later shifted to Ambala Court, for bouncing of cheques deposited by the Miller with HSWC as guarantee money. The case has been decided against the Corporation. The Corporation is going to challenge.

^{13 17} millers of haic and two millers of HSWC

⁸⁸⁷⁶⁰ quintal of paddy for KMS 2012-13, 526850 quintal for KMS 2013-14 and 229100 quintal for KMS 2014-15

²²⁵⁴⁰ quintal of rice for KMS 2012-13 valuing Rs 8 55 crore, 97410 quintal of rice for KMS 2013-14 valuing Rs 36 25 55 crore and 43730 quintal of rice for KMS 2014-15 valuing Rs 10 74 crore

Includes cost of rice plus penalty of 50 per cent of cost of rice due to non delivery plus interest at the rate of 11 83 per cent being minimum of the CCL rate prevalent during the period January 2014 to March, 2015

¹⁷ M/s Bodh Parkash Rohit Kumar Rice Mill, Ambala

¹⁸ M/s Jai Maa Sharda mills, Naraingarh and M/s Mittal Rice & General Mill of HAIC

¹⁹ M/s Dayachand Rice Mill, Jind

the verdict in upper Court (Arbitration proceedings were also initiated against this miller for recovery of the due amount from him. The Arbitration award has also been pronounced by the Learned Arbitrator which has been challenged in the Court at Jagadhari. The next date in this case has been fixed for 4 4 2019.

However, to the observation of the audit regarding allotment of paddy in excess of millers' capacity, non-obtaining of proper guarantee from the millers in the shape of FDR /Bank Guarantee to safeguard financial interests and poor monitoring of the paddy stored in the millers premises, etc. facilitated the misappropriation of paddy, it is mentioned that HSWC acts only as an agent of the State Govt for procurement of food grains meant for Central Pool and meticulously follows the Policy /guidelines framed by the Govt in this regard it cannot deviate there from at all. Further, it also properly monitors the paddy lying with the millers by conducting its physical verification on regular basis. However, staff has been asked to attach stack wise physical position of stock with the PV reports in future. Apart from it, it is also added that in case of HSWC, there was no physical shortage of stocks with the concerned Millers and only the delivered CMR was rejected by FCI due to quality reasons and hence the shortfall in delivery.

However, on the terming of the above reply by audit as untenable on the ground that it was the responsibility of the miller to offer Fair Average Quality rice to FCI, HSWC does not differ with this observation of the audit as far as given responsibility of the millers is concerned but there is no lapse on the part of HSWC. It has taken appropriate action, whatever was required to be taken by it at that time and will further strengthen the monitoring and control mechanism on the basis of guidelines framed by the State Govt. Further, it is also mentioned that HSWC has recovered Rs. 1.58 crore out of its due amount. (Annexure-3) and to realize the remaining amount, as already mentioned, legal proceedings have been initiated against the miller concerned.

HAIC-

As regards, the position of HAIC, there was only one miller who did not deliver complete rice for KMS 2012-13. The name of this mill is M/s Dalip Rice Mills, Narwana Appropriate action has been taken by the Corporation in this case. FIR against the miller has been lodged for non delivery of complete rice/cost Apart from this, arbitrator had also been appointed and the arbitrator had announced the award in favour of HAIC. Accordingly, HAIC has filed the execution application in the concerned court at Jind which is still pending in the court. The matter is followed regularly.

For KMS 2013-14, it is apprised that there were 6 parties in Ambala District and two each in Karnal and Jind Districts Complaint under section 138 of the Negotiable Instrument Act, 1881 has already been filed, which are still pending in the concerned court HAIC had filed FIRs and recovery suits against all the defaulting rice millers for KMS 2013-14 as per details given below -

Sr. No.	Name of the Rice Miller	FIR No.	Remarks
A.	Ambala.		
1	M/s Saını Agro Rıce Mıll	0235 dt 25 06 2018	Recovery suit filed
2	M/s Sandeep Rice Mill	0236 dt 25 06 2018	-do-
3	M/s Bodh Parkash Rohit Kumar	113 dt 15 12 2016	-do-
4	M/s Jai Maa Sharda Rice Mill	0237 dated 25 06 2018	-do-
5	M/s Shree Krishna Agro Foods	114 dated 15 12 2016	Proprietor expired and civil suit filed
6	M/s Mittal Rice & General Industries	Request made to SP, Ambala but till date no FIR has been registered	Recovery suit filed
B.	Karnal		
1	M/s Maa Vaishno Foods,	FIR No 314 dt 29 07 2017	Recovery suit filed
2	M/s Ambika Rice & General Mills	FIR No 0313 dt 29 07 2017	Recovery suit filed
С	JIND		
1	M/s Daya Chand Rice Mills,	Request made to SP on 19 02 2018 but till date no FIR has been registered	Recovery suit filed
2	M/s Mittaso India Private Ltd		Miller had deposited the entire cost of pending CMR alongwith interest

After the oral examination, the Committee recommended that the system must be improved and the defaulters who have been defaulted deliberately should be punished. The Committee also recommended that the status of Civil Suit filed by the Department before the Hon'ble Court be intimated to the Committee time to time.

Draft paragraph for inclusion in the Audit Report PSUs(Economical and Social Sectors) of the Comptroller and Auditor General of India for the year ended 31st March 2014- Govt. of Haryana.

HARYANA STATE WAREHOUSING CORPORATION Loss due to misappropriation

Non-compliance of the State Govt. Guidelines for the KMS-2012 and the terms of the milling agreement with the miller, had facilitated the miller to misappropriate the paddy. This has resulted in loss of Rs.5.10 crores to the Corporation.

Reply of the Corporation is as under:-

The Corporation is one of the State agencies for procurement of paddy and to get it milled through the millers who deliver custom milled rice (CMR) to FCI for Central Pool as per the instructions of GOI/State Govt, issued from time to time. During Kharif, 2012, the Corporation had entered into an agreement with M/s. Jayanti Rice Mill, Thot on 4.10,2012 for milling of 4000 MT HWC paddy. Accordingly, a total qty, of 41,197.45 qtls HWC Paddy Grade-A was lifted by the miller from the Thot mandi for its milling and subsequent delivery of CMR to FCI in HWC account as per milling schedule up to 31,03 2013 as per terms & conditions of agreement.

As per schedule prescribed in the agreement they had to deliver 27602.29 Qtls. of rice to FCI upto 31 3 2013 against which he could deliver only 9173.80 Qtls of CMR despite repeated correspondence and regular follow up/persuation from time to time by DM. Kurukshetra. However, the miller further delivered a total city of 15844.85 qtls. of CMR to FCI within the extended period of delivery allowed by GOI upto 30.09.2013 leaving a balence quantity of 11957 44 qtls of CMR undelivered.

As regard excess allotment of paddy, it was only 120 MT and not 1120 MT as observed by Audit, in fact milling capacity of the mill was 3 MT/hr against which 4000 MT paddy was to be issued as per Govt. Instructions, whereas 4120 MT paddy was lifted by the miller. As per Govt. instructions, the District Milling Committee may, after due consideration, allocate more paddy to the rice millers of the District, keeping in view the local conditions etc. Accordingly this was done with the approval of Distr. Milling Committee (Annex-I). The miller was also very much agreed to accept 41197.45 Qtis of Paddy & its equivalent delivery of CMR to FCI and accordingly the Miller had deposited additional security amount with HSWC without any protest.

During the storage of paddy with the miller, PV of stocks was conducted from time to time as is evident from the various consolidated PV reports (Annex-II). Even cross-circle PV of Paddy stored with this miller among others

was also got conducted on 6.8.2013 (Annexuro-IVA). The miller had accepted the qty.of 41197.45 qtis. of paddy Grade-A and to deliver balance undelivered 12497 qtis. CMR as on 15.09.2013 in his letter dated 15.09.2013 (Annex-III).

The millers are used to maintain record of paddy received/CMR delivered to FCI in their mills and gave it to the concerned officials/Agency on their letter head as and when it is demanded. As regard issue release orders, it is clarified that due to shortage of staff, record/register is maintained at Warehouse level in which same procedure as in case of release order is adopted.

As per State Govt, guidelines shifting of of paddy from the laggard miliers to some other milier was to be reviewed & allowed by the Distt. Milling Committee. Corporation was not supposed to do this at its own level. It is also pertinent to mention here this fact that no rice mili was available at Thol having paddy stocks less than its milling capacity to shift the paddy of this mill. All the rice milis were having qty, of paddy over & above their milling capacity during Kh-2012. Had this been done at that time by shifting balance HWC Paddy/rice stocks to our Warehouse, the Corporation would have borne huge financial losses on account of driage/shortages and also on that of transportation/labour charge expenditure etc. Moreover, at this belated stage no milier is found ready to lift the Paddy/rice stocks at book weight at his own expenditure to deliver the same to FCI after milling/upgradation, and thus the recovery of such huge losses would not have been possible from this defaulter milier. Moreover, in that case no tendible action could have been initiated against the defaulter milier.

It is correct that FDRs were not enchased at that time keeping in view that recurring interest shall be passed on to the Corporation at the time of their encashment. But, later on, on the basis of audit observation, FDRs amounting to Rs.7,57,786/- including interest were got encashed from the Bank.

However, for non completion of delivery of due CMR to FCI up to the extended date i.e. 30.09.2013; Corporation took following legal actions:

- 1. Corporation had served a legal notice to the miller through Advocate on dated 01.10.2013 to deposit the required amount as per the milling agreement.
- 2. Corporation immediately presented four cheques for Rs:30 lakhs each amounting to Rs. 1,20,00,000/- submitted by the miller with Agreement as a guarantee amount in SBI Thol. But these cheques were dishonored by State Bank of India with the remarks "insufficient fund". Consequent upon dishonor of these cheques, a complaint under Section 138/142 of Negotiable Instrument Act was filed in the Hon'ble court of Junior Division Magistrate at Pehowa and case has been decided in favour of the Corporation and the miller was awarded jull term. Now the 'miller has been released from juil after spending required time in juil.

- 3. Corporation lodged FIR no. 167 dated 26.11.13 against the miller at Police Station Ismeilabad through SP Kurukshetra under Section 406, 420, 120 (B) for misappropriation of paddy/rice. The miller was arrested by the Police & put him in jail. This case has also been decided by the trial court at pehowa and ordered to release him from jail. The decision of the trial court has been challenged in upper Civil Court at Kurukshetra at Kurukshetra. Notice has been issued to the miller and the date of hearing has been fixed for 19.07.2018.
- 4. Besides above legal actions, as per arbitration clause of milling agreement, Arbitrator was also got appointed through the competent authority in this case.

In the terms of provision of the agreement, the miller was liable to pay Rs. 4,70,30,115/- as on 30,09.2013 which amount has further increased till date due to interest accrued thereon. The Arbitration award has since been pronounced partially in favour of the Corporation directing the miller to deposit an amount of Rs 4.18 crores with the Corporation. Not satisfied with this award, the Corporation has challenged the same in the District Session Court at Kurukshetra. Next date in this case has been fixed for 19.07,2018 for final arguments.

5. Further on the basis of this arbitration pendency case, Corporation had also filed an application in Kurckshetra Court to restrict the millers from selling/transferring their properties. Now after the pronouncement of the award and after having challenged the same both by the Corporation and the Rice Miller, the hon'able court has dismissed this application of the Corporation, Legal opinion is being taken to challenge this decision in the upper court.

Thus the Corporation has taken timely all possible legal course of actions against the Miller/partners for recovery of its due amount. The Corporation is, therefore, very much hopeful of realization of amount due from the miller-through above mentioned legal courses of action under process.

Keeping in view the above submissions and facts of the case, para may kindly be dropped.

PV of paddy Thol Mandi conducted by Sh. Ved Parkash, GK, Gumthala Garhu-dated 16.1.2013 and 17.1.2013

Ind.	6 Ms.		A MS.	<u>s,</u>) Ms.	Z M/S.	1		- M/5.				3	<u> </u>	3
Tho	M/s. Papernja Export of Grade-A	_	Ms. Shiva Rice Mill, Thol		M/s. Partaba Ram Rice Mill. Grade-A	MES, JAYARIN NESS ININ, 11101	_		MIS. DOUGH NICE MILL, I HAT	- 1				Agile of Min	Name of Will
	Grade-A	Grade-A	Grade-A	Common	Grade-A	Clancy	Condo	Common	Orappe.	Carda A				2000	Cinnde
	39860.80	36081.85	3/019.45	40,5,85	4420.2		41197.45	3329,20	1021300	US 57/297		4	2	to the miller	Paddy allotted
	26704.74	MWIK	20783.03	CA.COV7	77.01.5	C3 17606	27602.30	00.0077	22000	70084 49		· ••	•	8	CMR due
	4800	SIZ BUIL	Sign		9000	Vaav	3780			SE SE			오	<u> </u>	Rice delivered
	2007	2920	4100		**************************************	70CS	2970		•	4103			2	shade	d Rice lying mill
	, voc.	Jeys Jeys	OC76	ACC.		200	VC/0	A)a/	.	9233				술	æ
	11204	Not.1	מאני על אני	VLLEI		<u> </u>	P/Wi	Level	<u> </u>	13780	2	FCI + mill shade	rice delivered to	equivalent to	Paddy
	, o J (o o)	U6 7/286	30 1007	>/ 0/CL	4035.85	29399.25	2112	31.72.46	3329.20	32485.50				P	Balance

State Warehouse, Shahabad Statement showing physical verification of HSWC paddy /CMR stock in Thol Mandi

23186,34	2895.52	8650	1620	7030,00	24174.54	36081.86	Grade-A	Mrs Surya Rice Mill, Thol	6
	12472.54	8370	1350	7020.00	20783.03	31019.45	Grade-A	Ms. Shiva Rice Mill, Thol	5
403.85				,	2963,,03	4035.85	Common		
28300.85	16119.40	00801	4050,00	6750	29761.57	44420.25	Grade-A	M/s. Partapa Rice Mill, Tho! Grade-A	.=-
29913.47	11283,98	7560	2970	4590	27602.30	41197.45	Grade-A	M/s. Jayanti Rice Mill, Thol	دعا
28174.23	11686.57	7830	2700	5130.00	26706.74	39860.80	Grade-A	Ms Papneja Export India Grade-A Thol.	~
30629.08 3329	15716.42	10530	4050	6480	30984,49 2230.56	46345.50 3329 20	Grade-A Common	Ms. Bansal Rice Mil, Thol Grade-A Commor	
	nce delivered to FGI + mill shade Oil.		2	Æ		Ģ			
욛	equivalent to	운	shade	2 2	요	to the miller			₹.
Balance	Paddy	Total rice	Rice lying mill	Rice delivered	CAR due	Paddy alloned	Grade	Name of Mill	×

SWH/SHBD/CMR-PV/399 /2012-13 dated 2013

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Manager, SWII, Shahabad

Submitted to the DM, HSWC, Kurukshetra for information please.

State Warehouse, Shahabad Statement showing physical verification of HSWC paddy /CMR stock in Thol Mandi

			I						_
		92126.34	26294.64	65831 70		1			Γ
						JJ00V 9V	Cann-A	M/s. Papeja Expert, 1001	6
	[2458.30	18359.34	6479.34	00.08811	PL PULYC	US U2501.	2		T
	27100		,			10000	Orango.	M/s. Surya Rice Mill, Thoi	<u>.</u>
		00.75181	7832.30	11324.70	24 74 84	98 18091		11 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1	1
	17600						Ciatte-A	M/S, Shive Kide Mill, 1001	-
	13419,45	11792.00	2085.90	9706.10	27081.03	34 01015	CLA A	11 A 11	T
					***************************************	נפ.כנוף	Common		
- 	4035.85				77n1 45	28 2504	Clanco	Mys. Fattapa Nest will, 1901 Chercy	L
	24208.00	16260.00	5460.00	10800	29761.57	44420 25	Conde-A	Male Designa Dies Mill The	1
	1//21.74	AN'NOR!	1700,00	9,80	27602.30	41197.45	Grade-A	M/s Javanti Rice Mill. Thol Grade-A	ग
	24.63.42				2230.56	3329.20	Common		_
	34 UCEC	VV.6/9C1	2757.10	12940.90	30984.49	46245.50	Gride-A	M/s. Bansal Rice Mil, Thol	7
	QII.	UV 06731							
	FCI + mill shade					•			
	rice delivera (o		윤	වු		<u></u>			ě
4	equivalent to	<u>@</u>	shade	to FCI	오	to the miller		TABLE OF STATE	<u>ج</u> ج
Danance	1 aboy	Total rice	Rice lying mill	Rice delivered	CMR due	Paddy allotted	Conde	Name of Mill	
Dalaman	11.0	1							

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Manager, SWIL, Shababad

State Warehouse, Shahabad Statement showing physical verification of HSWC paddy /CMR stock in Thol Mandi

3	Name of Mill	Grade	Paddy allotted to the	CMR due		Rice lying mill	Total rice	Pade	Balance
₹			miller	오	5 PC	shade	2	equivalent to	_오
			오			오		rice delivered to	
								TCI+ mill shade	
Γ								æ	
=	Mis Bansal Rice Mil, Thol	Grade A	46245.50	30984.48	16200.00	3911.00	20111	16228.50	•
		Common	3329.20	2230.56	•			3329.20	
2	M/s Jayanti Rice Mill, Thol	Grade A	44420.25	29761.56	01.101	6300.00	20070	14524.73	•
		COMMINION	4035,85	2704.02				4035.85	
<u>س</u>	M/s. Partapa Rice Mill, Thol Grade /	Grade A	39860.80	26706.73	17550.00	4455.00	22005	7017.52	•
4	i	Grade A	41197,45	27602 29	11610.00	6791.40	18401.40	13732,68	•
\$	M/s. Surya Rice Mill, Thol	Grade A	31019.45	20783.03	11865.20	1404,80	13270	2213.48	•
6	M/s. Papeja Expert, Thol	Grade A	36081.85	24174.83	12943.30	S213.70	18157.00	8981.85	

State Warchouse, Shahabad Statement showing physical verification of HSWC paddy /CMR stock in Thol Mandi

				L		L							Expert, Thol	Expe	
	,	•	26706.73	ᆲ	5316	8	21330	74	26704	8	39860	Papeja Grade A	Papeja	M/s.	6
														1	
													ĭ.	₹ Ce	
	8	5381	24174.79	<u>س</u>	9612	<u> </u>	4562	25	24174	æ	36081	Grade A		SIM	5
							-	1	•					글	
		_											Mii,	2	
	Ċ	76197	15678,00	20	2464	8	13213	8	20783	÷	31019	Grade A	Shiva	M/s.	4
														Thol	
	ජ	1135	1541.00	8	1541			ន	2704	88	4035	common	X.	20.00	
	<u>ئ</u>	5359	26 70,76	2	8902	s	17263	57	29761	ĸ	44420	Grade A	Partapa	S/W	w
														Thol	
													×.	줎	
	S	4242	27602.30	y	14642	8	12960	岁	27602	4≲	41197	Grade A	Jayonti	S/W	د,
														Thol	
	20	3329		•	•		•	8	2230 56	님	3329.20	Common	Mi,	Zi.	
	50	7445	25996.00	8	3627	8	22368	49	30984.48	95	46245.50	Grade A	Bansal	X.	-
	C	Qt, /KG		G	QII/KG	ŀ	21/2			G	Qtl /KG				_
2	+ mill shade	delivered to FCI + mill shade	5	**	shade		č	E.3	Qil/KG		miller				₹
Date	ALL IN CICE	raddy equivalent is nee	=	Şm.	Rice lying	S S S S S S S S S S S S S S S S S S S	CMR delivered to	7	CMR due	tothe	Paddy allotted to the	Crade	Name of Mill	Name	ķ
	i to the	n. J.J., and in the		ź	?										۱

No. SWIESIID/CMR/Thol/2013-14

dated

Submitted to the DM. HWC, KKR for information and record please.

M/s, Jayanti Rice Mills

Counting of Rice- 15.9.2013

	7		-	
	Gala rice room -3	Rice room no.2	Rice room no. l	Machinery room
Total rice	1958 tags a 60kg	8020 bags x 60kg	7050 bags x 60kg	3800 bags x 60 kg
12497 40 qtis	1175.40	4812.00	4230.00	2280,00

Sdj.

15.9.2013

Progress of paddy purchase CMR delivery Kharif, 2012 as on 31.3.13.

,							<u>-</u> -				_		1			****	-			Т					
Total						-	ď			_		Bas feller						Car	- Gallage		Manor	Vanys of			
72118 585							23882 530					***************************************	285 811.14						20715 470	14.7 61000		Grade A	Pro		
3946.985			,				756,505					-	180 180						I VI CELON	UN. 2121		Common	Progressive Purchase		
:6065.570		-					24619,035						28912.765				(m)	, , , , ,	**********	2533		Total	chase		
76065.570		••••				•	24619.035					,	28912.765							2533.770		Prog.Liftung			
	Portup Ram RM	Jovanii RM	Basal Rice Mill	Papagia Export	Shwa Rice Mull	Enterprises	Surya	Laxonan Dass	Lakshmi Rice	Jai Maha Gori	S Q Trading Co.	M Shakumbri fr Co	Mukand & Gen. Mill	Bansal Ruce Mill	Swami Ruce & Gen	Kocher Rice Mill	Oare Rice Mill	Khosia Tros	Jagdamba R.Mill	Pools Rico Mill		Name of Kaz Militor	110		and the second s
S.	ถ้	ĭá	ă	ř	Yes		ď	Ϋ́œ	Ϋ́c	Ϋ́CX	ďα	ď	řá	Ϋ́cs	Ϋ́α	గ్ర	ชั	ŭ	Yes	ชัด	Yes No	Executed			
34000	Š	3006	1000	<u>1</u>	2000		 86	3000	2000	4000	4000	4000	- 200	4000	2005	1000	2000	7000	2000	2000		Coptracted			•
72118.585	142 925	4119745	4624 550	. 3986 080	3101.945		3608 183	3601.955	1697.920	5596 885	4676 945	5236,945	6507.935	7125.825	1876,205	2052.990	2693.285	2135010	2441.725	2632 430			Code A	0	
J946 V85	7		332.920							142 975		507 955	ī					214.725					Countries	Dunntity Stored	
04/61717	180,010	4119.745	4957,470	3986 080	3101 943		3008 185	3601.955	1697,920	57739 8660	4676,945	5744,900	745 185	8527,400	1836.205	2052,990	2693.285	2349 735	2441,725	2632,430		,	Total	2.	(Fig. in M Is)
NAG.	324/ 90/	2760	3321	2671	20/8		2418	2413	1138	3846	3134	3849	4992	5713	1730	1376	208	1574	636	764		Die	Š		E
2,776,100	2017.100 SMC.100	917.380	Den 14671	118/.100	802.770	200	1240.23	087.1781	181.83	643.25	1616 943	107173	COACT	1375873	1076300	1267 050		1187030		1139,490			Grade	Prop. Del	
								ľ	ŀ	ŀ	ľ		•		1	ľ		•	•	•			nde > Common	P CMR	
437144	271 21017	085716	140 040	107	005 200	200	AK7"nb71	007 J PE	(61.67)	043.233	20101	10/1,1/2	7/2000	200.012	100,000	0,00	1/00 970	DCn'/ R11	1100000	113VAVO	100		Total		

District Manager, HSWC, Kurukshetra

1.The Manager(S&T), HSWC, Panchkula 2.The DFSC, Kuruhshetra.

The Area Manager, FCI, Kurukshetra
 The Manager (QC), FCI, Kurukshetra

M/s. Jayanti Rice Mills

							,						
	85	57	95	55	54	53	52	15	90	49		48	47
	3	3	1	3	71	,	75	n	:	267		192	183
	7	2	3	3	##	4	*	77	31	30,9.13		20 7.13	27.6 13
	482,20.9.13	490,24.9	487, 199	486,19.9	485,189	484, 18.9	483,17.9	481, 129	250, 12.9.	249, 9.9.13		248, 25.6 13	247, 13.6.13
5400	540	540	540	540	540	240	540	540	540	540		540	540
2696.25	269.65	269.90	270.00	270.00	269.90	269.90	269.40	269.25	269.05	269.20	Agency (Agency Agency A	269.80	270,00

Sd/-DM, HSWC, KKR

Haryana State Warehousing Corporation SWH, Shahabad (M)

Stock position of HSWC paddy with Millers as on 31.7.2013

6	S.	3-		~	2		-		Ŗ.	ž	
M/s. Papeja Export, Ltd. Grade A	M/s. Surya Rice, Thol	M/s Shiva Rice Thol	Mill, Thol	Mrs. Partapa Ram Rice Grade A	Mrs Jayanti Rice, Thol		M/s. Bensal Rice, The			Name of Millers address	
Grade A	Crade A	Grade A	солидоп	Grade A	Grade A	Common	Grade A			Variety	
08.09860	58.1809€	31019.45	4035.85	44420.25	41197.45	3329.20	46245.50	miller Qut.	allotted to the	Total Paddy	Opening stock
26704.74	24174.81	20783 03	2704.02	29761.57	27602.30	2230.56	30984.49		with miller	Rice Brans due	stock
21330.00	14562.41	13213.00		17268 00	12960 00		22368.20	Od Od	to FCI as on	CMR delivered	,
5374.74	9612.44	7571 03	1811.69	12493.57	14642.30	1494,48	8616.29		millers (Ruce)	Balance with	
•		•		•	•	3329.20	5245.50	wig miles	equivalent	Paddy	
1	6091.20	7604.00		1596 00	•	779.20	5245,50	raddy	Asp	Ren	
5376 73	5531 00	2700.00		1634.70	14642 30	1908.50	\$101.50	Ricc	As per PV	Remarks	
•	•	•		•	*		•			Différence	

No.SWIVSID/(MYAC-2/196/2013-14 Submitted DM, HWC, KKR.

dented 31.7.13

Haryana Warchousing Corporation

Details of paddy stored in the rice mill at Thol

Sr	Name of miller	Oty, stored with miller	with miller	Paddy issued	CME	=	Ralance gty. of paddy	of panddy		Difference	Remarks
ž		Bags	Weight	equivalent to	delivered to	As per book	book	λ	As per PV		
				CMR to millers	řCI	Rago	gh.	Bags;	Weight		
-	M/s. Papacja Export	1 107525	39860,80	31835 83 gd,	21330.00 atl.		8024 97			(-)8024.97	5376 74 all rice are lying in mill
	India, Thol	Γ								;	equivalent to bulance paddy.
N	Bansal Rice mill .		16245.50	33385.37 qtl.	22368.20 qtl			12968	12968 5187.20	(-)7672.93	(-)7672.93 5140.86 qtl rice lying m mill
	Thol	GrA									equivalent to paddy.
	\$	9512	3329 20	•		9512	3329 20	1949	779.60	(-)2549 60	(-)2549 60 1708.23 qtl rice lying us mill
		S					_				equivalent to paddy.
-	M/s.Partapa Kice	_	4442025	25773 13 qd	17268.00 qti		18647 12		1824 00	(-)16823.12	
T	MILL TILLY	OF A.									equivalent to balance paddy.
	ģ	11531	Careente	•	•		4035 85		1596,00	(-)2439 85	1634.70 qtl rice lying in mult
·		Ī									equivalent to balance paddy.
4	MUS JAYANU KICE	11/4/	4(19/45	19543.28	2960 00		21845,17			(-)21845.17	14642.30 qtl rice lying in mill
	Mill, I MOI	T									equivalent to balance puddy.
v	M/s Surya Rice Mill,	103091	36081 85	21734.94	14562.41		14346 91		3075,60	(-)11271.31	(-)11271.31 9734 10 qtl rice lying in mill,
	1001										7551.78 qui rice is equivalent to
	•										balance paddy and 2182.37 qtl
											rice is excess which is Shiva Rice
											Mill as intimated by the owner of
I	10. 7. 7. 10.	T									the Mill.
۰	MYS. SHIVE KICE MILL	88628	31019,45	19720.90	13213.00		11298.55		5943.20	(-)5355.35	(-)5355.35 2182.32 qtl rice equivalent to
	iioi			•							3257.19 qtl Paddy in Surya Rice
											Mill and 1405,76 qtl rice is lying
											in mill equivalent to balance
			L				-				paddy i.e. 2098, jp.

Dated: 6.8.2013

Annexure-TI

Tin No -- 06732317320 MCL - 4

9416 9416



Subject To Kurukshetra Jurisdiction Only

MIS. JAYANTI RICE MILL

THOL, Distt. Kurukshetra (Haryana)

मे॰ जयती राईस निल, ठोल जिला कुरूक्षेत्र हरियाण

Ref No

Dated IS.s

Total Parady - 11197-45-CMR due = 2762.30 Decima FC: = 15104.92 Belace = 12497.38

> 130 260 = 24875 2 354 3742 260 = 5245 2 354 1028 250 514 - Co 206 12497 - CO 206

Current & vigly

M/S Jayenti Rice Mili المنتز الطعول Partner

2.2.10 Internal Control

3. 2.2.10.1 Internal Control

Internal control is a management tool used to provide reasonable assurance that the management's objectives are being achieved in an efficient, effective and orderly manner A review of the internal control structure adopted by PAs showed that they were inadequate and not commensurate with the size of their operation I view of the deficiencies pointed out elsewhere and from the following

Haryana Agro Industries Corporation Limited.

- The Company did not have accounts manual clearly specifying duties/responsibilities at each level of Management
- The Company did not conduct mandatory fortnightly physical verification of stock of paddy and resultant rice produced, kept in joint custody with the millers, in violation of instructions of State Government on CMR This non conducting of physical verification of stocks resulted in cases of misappropriation of paddy
- The System of timely claiming of dues from FCI was deficient

Misappropriation of Rice

HAIC godowns at Jind was rented out to FCI on yearly basis. The responsibility for storage, preservation and the custody of the stocks rested with the HAIC staff and in case of loss due to deterioration of stock or abnormal storage losses, FCI was to recover the same from HAIC. In May 2013, while delivering the stock of KMS 2010-11, shortage of 1595 quintal of CMR valuing Rs 0.41 crore was noticed FCI recovered the same from the rent bills in November 2013. An FIR against the defaulting officials was lodged in September 2013 and departmental proceedings were pending till date (November 2015).

Misappropriation of gunny bags.

As per practice prevalent in HAIC, the gunny bags were issued by the store keeper to the mandi-in-charge on requirement basis for packing of paddy/CMR and PV of these gunny bags was to be conducted annually on 31 March

We noticed that for the year 2012-13, PV was not conducted at Pipli Godown in March 2013 and was belatedly conducted in December 2013 when shortage of 5 65 lakh gunnies was detected A Committee was constituted by the HAIC, Head Quarter in January 2014 which reported (May 2014), shortage of 7 18 lakh jute bags valuing Rs 3 02 crore Thought departmental action had been initiated against employees, audit observed systemic differences in internal control and monitoring remained

The above stated deficiencies had affected the proper monitoring and supervision of different function of the Company and also rendered its internal control system week

HAIC stated that internal control are commensurate with the size and nature of the business but the above points of inconsistency of allocation of paddy to the millers, misappropriation of paddy due to non conducting of PV at timely intervals delay/non raising of claims to FCI/millers etc point to be contrary

Haryana State Warehousing Corporation

The Corporation did not have an accounts manual specifying duties /responsibilities at each level of management. There were delays in submission of bills to FCI and receipt of payments thereof showing internal control procedures were not commensurate with the size and activities of the Corporation.

During exit conference HSWC informed that it had taken decision to prepare its accounts manual for its activities

In their written reply, the State Government/Company stated as under:—

HAIC had appointed firms of Chartered Accountants to conduct the Internal Audit of the Corporation The Internal Control system prima facie commensurates in accordance with the size of the Company and the nature of its business. The Management has delegated powers to the Officers and duties at each level have been assigned.

The accounts of the Company are being maintained as per the provisions of the Companies Act. The Management had delegated powers to the Officers and duties at each level have been assigned

The Corporation is facing acute shortage of staff as pointed out by the Audit in para No 2 2 9 However, it is submitted that physical verifications of the stocks are being carried out by the available staff

The bills/claims have been raised to FCI on time after following due procedure. In the case of any delay in submission of bills/claims to FCI, the reasons for delay have been explained in above paras.

HAIC had lodged FIR No 713 dated 04 09 2013 against the erring officials at Police Station, Jind The Police Authorities had carried out investigations in the matter and arrested the concerned officials. The matter is subjudice in the Hon'ble Court at Jind

HAIC had lodged FIR No 227 dated 12 06 2014 against the erring officials at Police Station, Kurukshetra The Police Authorities had carried out investigations in the matter and arrested Shri Gurbax Singh, the then store keeper The matter is sub judice in the Hon'ble Court at Kurukshetra

HSWC-

It is true that the corporation is not having any accounts manual for Accounts, purchase, construction and Audit, but it would not be out of place to mention here that -

The Corporation being a PSU is following the instructions issued by the Finance Department, State Government and as well as the Govt of India on financial matters

During the oral examination, the Committee was not satisfied with the reply of the Government. The Commmittee observed that the matter relating to this para is pending before the Hon'ble District Court of Jind and Kurukshetra. Therefore, the Committee recommended that this para be kept pending.

2.2.10.2 Internal Audit.

Haryana Agro Industries Corporation Limited.

The Company adopted (March 2014) an internal audit manual internal audit of field units was conducted by a firm of Chartered Accountants (CAs) which did not point any system lapses/deficiencies and was restricted mainly to deficiencies in cash, bank and journal vouchers, discrepancies in stock items and improper maintenance of store registers etc. The Company had not prescribed any system to prepare action plan for internal audit based on risk factors.

During exit conference the Company stated that efforts would be made to strengthen the internal audit of the Company

Haryana State Warehousing Corporation.

An internal audit cell was created in September 2013 The Corporation had neither prepared any internal audit manual nor prescribed the scope and extent of checks to be exercised in internal audit Internal audit of Head Office where major expenditure/decisions were taken had never been conducted During the year 2013-14 only three circle offices out of nine circle offices were audited and during 2014-15 no unit was audited. The internal audit reports were mainly restricted to areas like cash, storage bills, maintenance of books of accounts and no system deficiencies were reported.

HSWC admitted that facts and stated that it had initiated the process for appointment of internal auditors

In their written reply, the State Government/Company stated as under:—HAIC-

HAIC has prepared audit manual and the same had been approved by the Board of Directors in their meeting held on 24 03 2014. The internal audit is being conducted by the firms of Chartered Accountants (CAs) in accordance with the audit manual and guidelines issued by the Company The lapses and deficiencies pointed out by the internal auditors in their report are being examined and necessary corrective measures had been taken where necessary in case the observation of the internal auditors are not settled, the internal auditors point out the same in their subsequent audit reports till the observations are settled

HSWC-

Due to acute shortage of staff, the audit of warehouses, District Offices and the Head Office could not be conducted. The duties of Internal audit is confined to the areas like Cash, timely submission of storage chagres bills, maintenance of accounts books, checking of submission of sales bills of wheat and paddy and allied functions which the audit have been doing and any deficiency observed, is reported to the Managing Director Besides audit, the audit is also required to vet the House building advances etc. at Head office. The corporation has appointed a firm of Chartered Accountant as Internal Auditor vide this office letter No HSWC/Acctts/2016/16884 dated 31.05.2016 for the financial year 2016-17 and letter. No HSWC/IAO/2018/23139 dated 27.07.2018 for the financial year 2017-18 in which scope and extent of checks have been laid down to have a more transparent picture of working of the District Offices/Head Office.

The Committee was not satisfied with the reply of the Department/ Corporation. Therefore, the Committee recommended that this para be kept pending and the internal audit of this para for the year 2014-15 be conducted and the report be submitted before the Committee. The Committee also recommended that the internal audit of the Corporation be conducted reguarlarily.

REPORT

REPORT OF THE COMPTROLLER AND AUDITOR GENERAL OF INDIA ON PUBLIC UNDERTAKINGS (ECONOMIC AND SOCIAL SECTORS)
FOR THE YEAR ENDED 31ST MARCH, 2016.

Haryana Vidyut Prasaran Nigam Limited

5. 3.1 Failure to enforce terms of Notice Inviting Tenders

Lack of timely action to enforce terms of NIT relating to validity of security bid coupled with issue of purchase orders before signing of contract resulted in firm backing out from contract after being declared the lowest bidder. The Company has yet to recover the bid security of Rs.48 lakh.

The Company invited (October 2013) tenders for supply, erection, testing and commissioning of 220 KV transmission lines in Panchkula area on turnkey basis. As per the Notice Inviting Tender (NIT), the bidders were required to furnish a bid security of '48 lakh valid for a period of seven months from the date of opening of bids and beyond for any extension subsequently required. The successful bidder was required to sign the contract agreement within thirty days of the notification of award (letter of acceptance by the Company) and submit a performance guarantee @ 10 per cent of the contract price. The security was forfeitable if the successful bidder failed to sign the agreement or furnish the required performance bank guarantee within the specified period.

response to the NIT, three offers were received the notification of award was issued to the lowest bidder for a value of ₹26 60 and The crore awardeé had submitted Bank Guarantee ₹48 lakh valid up to 31 July 2014 subsequently extended up to 30 September 2014 The Letter of Acceptance (LoA) was issued on 01 July 2014 for ₹26 60 Crore

In terms of the NIT, the contractor was required to sign the contract agreement and submit required Performance Guarantee (PG) of ₹2 66 crore in the shape of BG by 31 July 2014 The Company issued (16 September 2014) the purchase order though the contract had yet to be signed. The contractor did not deposit the PG of ₹2 66 crore. The Company took up the matter of signing of the contract on 22 September 2014 i.e. after expiry of required period of 30 days for signing the contract agreement and submission of the PG followed by reminders for bid security (October 2014 and November 2014). The BG lapsed on 30 September 2014.

The purchase order was eventually terminated on 11 March 2015 and reawarded (November 2015) to another firm at a cost of '29 20 crore. The Company had made payments of '8 10 crore till July 2016.

Audit observed that the bid security which is an instrument to draw assurance that the selected bidder would sign the contract and in the event of default lose the bid security amount had lapsed on 30 September 2014 and there was no effort on the part of Company to ensure its extension. The Company should have ensured the continued validity of the bid security when it took up the matter of signing of the agreement on 22 September 2014 which was done only 8 days prior to expiry of the bid security validity of 30 September 2014.

Government stated (August 2016) that the firm had been blacklisted for three years and '48 lakh which were liable to be forfeited would be recovered from the contractor alongwith risk and cost amount after completion of remaining work

The reply is not tenable as timely action by the Company to ensure the validity of the BG of '48 lakh as well as signing of the contract before issue of purchase order would have averted the situation and deterred the firm from backing out from the contract after being declared the lowest bidder

In their written reply, the State Government/Company stated as under:—

The tender enquiry no REC-126 was floated through NIT No 677 dated 31 10 2013 for supply, erection, testing and commissioning of 220 KV Transmission Lines in Panchkula area on turnkey basis with the due date opening 16 12 2013 The bid security of Rs 48 Lacs having validity of seven calendar months from the date of opening of bids was required to be submitted along with the tender The bids were opened on 30 12 2013 and three no bidders had submitted their bids. All the three bidders had submitted Bid security of Rs 48 Lacs each in the shape of Bank Guarantees which were valid upto 31 07 2014 After technical evaluation of all the three bidders the price bids of all the bidders were opened on 26 02 2014 Accordingly after financial evaluation and approval of Utility Level High Powered Purchase Committee (ULHPPC) the LOA amounting to Rs 26 60 Crores separately for Supply & erection were issued to M/s Varrsana Ispat Limited, New Delhi on dated placed vide memo No HDP-2032 and 2033/REC-POs 126/XEN Projects/Sub/stn Dt 16 9 2014 The PO and LOA was duly accepted by firm vide letter dt 13 10 2014 and 26 8 2014 respectively thus legal binding contract had come into existence

M/s Varrsana ispat Limited vide letter dated 07 07 2014 requested for revision in percentage of Excise Duty mentioned in Supply LOA from 10 3 % to 12 36% With the approval of Whole Time Directors of HVPNL the revised LOA for Supply portion was issued on 21 08 2014 Meanwhile, the bid Security submitted by M/s Varrsana Ispat Limited, New Delhi was got extended upto 30 09 2014 The Purchase Orders were issued on 16 09 2014 M/s Varrsana Ispat Limited, New Delhi vide letter dated 22 09 2014 followed by reminders dated 14 10 2014, 30 10 2014, 10 11 2014, 21 11 2014 and 03 12 2014 was

requested to furnish Performance Bank Guarantee and sign the contract agreement as per provision of Bidding Documents

The firm's representative attended the meeting on dated 08 12 2014 and conveyed that they were committed to do the project and will submit the PBG soon. A meeting with the proprietor of the firm was fixed on 11 12 2014 at 03 30PM in which they were to intimate the date of signing of contract and submission of PBG. But, the firm had not attended the meeting on 11 12 2014.

After that, a notice of termination of 15 days duly vetted from LR, HVPNL was served upon M/s Varrsana Ispat Limited, New Delhi vide letter dated 31 12 2014 (Annexure-I) In response thereto to M/s Varrsana Ispat Limited, New Delhi vide letter dated again intimated that they were keen to execute the project and requested HVPNL to sign the contract and also requested that amount of PBG may be deducted from their running bills on prorata basis

Thereafter, the final notice of termination and execution of contract at the risk & cost of the firm was served upon M/s Varrsana Ispat Limited, New Delhi vide letter dated 12 02 2015(Annexure-II)

As the firm failed to submit the PBG, signing of contract and start the work awarded vide PO No HDP-2032 & 2033/REC-126/Xen/Projects (S/Stn) dated 16 09 2014 to M/s Varrsana Ispat Limited, New Delhi were terminated and M/s Varrsana Ispat Limited, New Delhi was blacklisted for 3 years vide letter dated 11 03 2015. It was also decided to get carried out the work at the Risk & Cost of M/s Varrsana Ispat Limited, New Delhi

Now the Risk and Cost work order has already been awarded to M/s Fedders Lloyd Corporation Limited, Noida vide LOA dated 27 11 2015 (Annexure-III) The copy of contract agreement has also been sent to M/s Varrsana Ispat Ltd vide office memo no Ch-6/HDP-2115-16/REC-139/Xen/Projects(TL) dated 08 01 2016 (Annexure-IV) It is also informed that the Rs 48 Lacs which were liable to be forfeited would be recovered from M/s Varrsana Ispat Limited, New Delhi alongwith Risk & cost Amount in due course of time i e after completion of work by M/s Fedders Lloyd The relevant clauses of commercial document are as under -

Clause 45 of COC Nature of Contractor's Default

Payment after termination

The Employer shall not be liable to make any further payments to the contractor until the works have been completed. When the works are so complete, the Employer shall be entitled to recover from the Contractor the extra costs, if any, of completing the works after allowing for any sum due to the contractor under sub-clause 45.3. If there is no such extra cost the Employer shall pay any balance due to the contractor.

In view of the position explained above, although the BG for Earnest money i.e. Rs 48 Lakh was valid up to 30.09 2014 yet the firm never intended to

submit the PBG and sign the contract Rather the firm was insisting to revise the LOA in lieu of Excise Duty revision. The procurement case for turnkey works was decided at ULHHPC/HPPC level. The case was decided and LOA was issued on 01 07 2014. On request of the firm, with the approval of Whole Time Directors of HVPNL, the revised LOA for supply portion was rectified/amended on 21 08 2014. The Earnest Money was valid upto 30 09 2014. Further,

Since, the Rs 48 Lacs would be recovered from M/s Varrsana Ispat Limited, New Delhi, alongwith the Risk & Cost Amount, there is no financial loss to the Nigam. The Risk and Cost work order has already been awarded to M/s Fedders Lloyd Corporation Limited, Noida vide LOA dated 27.11.2015 against REC-139. Now, the contract agreement REC-139 has been signed and the copy of contract agreement has also been sent to M/s Varrsana Ispat Ltd. on 08.01.2016 for intimation to deposit the project amount against risk and cost Moreover, a Notice of Demand after verified from LR/HPU was issued vide memo no Ch-107/HDP-2115-16/REC-139/Xen/ Projects (TL) dated 08.11.2016 (Annexure-V) to M/s Varrsana Ispat Ltd. vide which it was directed to deposit interim amount of Rs 5,73,65,483/- (which also includes Rs 48 lacs in lieu of bank guarantee submitted as bid security) failing which legal action for the recovery of the amount will be initiated against them.

Sh Ashok Gehlawat / Xen, BBMB Sewah Panipat (the then Xen/Project/S/stn) and Sh Ravinder Singh Maan / AEE (HR&SR), HVPNL, Panchkula (the then AEE Project/S/stn) vide letter dated 09 01 2019 (copy enclosed) were asked to explain their position regarding non encashment of bank guarantee (in lieu of bid security) valuing Rs 48 lacs within validity period

Further, Sh Ashok Gehlawat/Xen, BBMB Sewah Panipat (the then Xen/Project/S/stn) vide memo no Spl-1/AG/Audit dated 14 01 2019 & Sh Ravinder Singh Maan /AEE (HR&SR), HVPNL, Panchkula vide memo no Spl-1/RSM/Audit dated 14 01 2019 submitted their replies

The reply of Sh Ashok Gehlawat/Xen, BBMB Sewah Panipat (the then Xen/Project/S/stn) has been considered by competent authority and he has been advised to be careful in future vide Under Secretary/HR-I office order No 1756/EBG-3428 dated 13 09 2019(Annexure-VI)

The reply of Sh Ravinder Singh Maan /AEE (HR&SR), HVPNL, Panchkula (the then AEE Project/S/stn) has been considered by competent authority and he has been advised to be careful in future vide Under Secretary/HR-I office order No 1755/EBG-3428 dated 13 09 2019 (Annexure-VII)

During the oral examination, the Committee was not satisfied with the reply of the Department. Therefore, the Committee recommended that this para be kept pending till the recovery of outstanding amount. The Committee also recommended that the strict action be taken against the delinquent officers/officials and action taken report in this regard be sent to the Committee at the earliest.

Para No 2.1

Annaxime-1



HARYANA VIDYUT PRASARAN NIGAM LTD.

Regd Office Shakti Bhawan, Sector-6, Panchkula
Corporate identity number: U4010HR1997SGC033683
Website: www.hvpn.gov.in
TEL No. 0172-0172-2583724
TEL No. 0172-0172-2583724

33

To

NOTICE

M/s Varrsano Ispat Limited 58A/1, Sainik Farm New Delhi-110062

Fax No 011-29552403 email varisanaispat@gmail.com

Memo No. Subject Ch-14/HDP- 2032 & 2033/REC-126/Xen/Projects(TL) Dated:31 12 2014 Construction of 220KV lines in Panchkula area on turnkey basis against P.O

- No. HDP- 2032 & 2033/REC-126/Xen/Projects(S/Stn) Dated 16.09.2014.

 Please refer to this office memo no Ch-2/HDP-2032 & 2033/REC 126/Xen/Projects(S/Stn) dated 22.09 2014, Ch-3/HDP-2032 & 2033/REC-126/Xen/Projects (S/Stn) dated 14 10 2014, Ch-4/HDP-2032 & 2033/REC-126/Xen/Projects (S/Stn) dated 30 10 2014, Ch-5/HDP-2032 & 2033/REC-126/Xen/Projects (S/Stn) dater 10 11 2014, Ch-6/HDP-2032 & 2033/REC-126/Xen/Projects(TL) Dated 21 11 2014 & Ch-6/HDP-2032 & 2033/REC-126/Xen/Projects(TL) Dated 21 11 2014 & Ch-6/HDP-2032 & 2033/REC-126/Xen/Projects(TL) Dated 03 12 2011 As per clause no 33 of bidding document you are to submit the PBG of Rs 26603825 20 but you are failed to do so. This office requested you to submit the Performance Bank Guarantee but in vain.
- 2 The LOA vide this office memo no Ch-34 & 35/REC-126/Xen/Projects (S/Str.) dated 01 07 2014 and POs placed vide memo no HDP-2032 (Supply) & 2033(Erection)/REC 126/Xen/Projects (S/Str.) dated 16 09.2014 were placed upon you for construction of 220 kV lines which have duly been accepted by your email letter dated 26 08 2014 and 13 10.2014 respectively thus a legal binding contract has come into existence
- 3. SE/TS. Panchkula has also conveyed his concerns in the letter addressed to you vide memo no. Ch-3/W-355 (A) dated 26.11 2014 and pointed out "that the period of 2 months has been lapsed and no action from your side has been initiated. Even site office has not been opened. The work is yet to be taken in hand No officer? official from your firm has been approached? contacted either to this office. Executive Engineer /TS Divin HVPNL, Medanpur The route survey and route alignment was to be started immediately after PO and construction activity at site.

 Was expected to be initiated within 2 months from the date of award of contract. No route plan has been supplied for approval till date."
- 4. Your representative Mr.Dipankar Suikia, (Sr Manager-BD) had attended the meeting called by CE/MM and has signed the minutes of meeting on dated 08 12 2014 in the chamber of CE/MM and has further committed that the Performance Bank Guarantee will be submitted soon and a meeting with the first was fixed for 11 12 2014 but there is no response from your side for submission of PBG till date and nobody from your side responded to the scheduled meeting of 11.12 2014
- 5 Despite repeated request to sign the contract, you have neither come forward to sign the contract nor supplied / submitted the Performance Bank Guarantee (equivalent 10% of the contract value) 'ill date

Due to your lack of commitment, failure to signing the contract & breach of contractual provision, HVPNL is constrained to issue notice under clause 45 "Contractors default" of bidding document which is reproduced hereunder for ready reference -

45.0 Contractor's Default

45.1 Notice of Default

If the contractor is not executing the works in accordance with the contract or is neglecting to perform his obligations thereunder so as seriously to affect the programme for carrying out of the works, the Employer may give notice to the contractor requiring him to make good such failure or neglect

45.2 Nature of Contractor's Default If the contractor -

- has failed to comply within a reasonable time with a notice sub-clause 45 1, or
- assigns the contract or subcontracts the whole of the works without the Employer's written consent, or
- c) becomes bankrupt or insolvent, has a receiving order made against him or compounds with his creditors, or carries on business under a receiver, trustee or manager for the benefit of his creditors or goes into liquidation

The Employer may, after giving 15 days notice to the contractor, terminate the contract and expel the contractor from the site.

Any such expulsion and termination shall be without prejudice to any other rights or powers of the Employer, or the contractor under the contract.

The Employer may upon such termination complete the works himself or by any other contractor. The Employer or such other contractor may use for such completion any contractor's equipment which is upon the site as he or they may think proper, and the Employer shall allow the contractor a fair price for-such use

7 From the above it is clear that you have not adhere to the provision of contract agreement & committed the breach thereof. Thus a Notice of 15 days is hereby served upon you to make good the failure failing which the Nigam shall be left with no option except termination of contract and further execute the contract from third party at your risk & cost besides black listing/ debarring you from doing future business with HVPNL.

This is without prejudice to the other terms & conditions of the contract

-sd-

Chief Engineer /MM, HVPNL, Panchkula

CC

- 1. Director/Technical, HVPNL, Panchkula
- 2 Director/Projects, HVPNL, Panchkula
- 3 Chief Engineer/TS, HVPNL, Panchkula
- 4. Superintending Engineer/TS, HVPNL, Panchkula

Annerun -II





HARYANA VIDYUT PRASARAN NIGAM LTD.

Ragd Office Shakti Bhawan, Sector-5, Panchkula Corporate identity number: U4010HR1997SGC033683 Website: www.hvpn.gov.in email: cem.n@hvpn.gov.in TEL No. 0172-2583724 Fax no. 0172-2583727

To

FINAL NOTICE

M/s Varrsanu Ispat Limited 58A/1, Sainik Farm New Delhi-110062

Fox No 011-29552403 email varrsanaispat@gmail.com

Subject

Memo No. Ch-21 /HDP- 2032 & 2033/REC-176/Xen/Projects(TL) Dated: 12_ 02 2015 Final notice under clause 45.2 (COC) against P.O. No. HDP- 2032 & 2033 REC 126/Xen/Projects(S/Stn) Dated 16 09.2014.

- The LOA vide this office memo no. Ch-34 & 35/REC-126/Xen/Projects (8/Sin -3. dated 01 07 2014 and POs vide memo no HOP 2032 (Supply, 2033(Erection)/REC-126/Xen/Projects (S/Sin.) dated 16,09,2014 were placed upon you for construction of 220 kV lines which have duly been accepted by your emal: letter dated 25 08 2014 and 13,10,2014 respectively thus a legal binding contrahas come into existence. This office requested you to submit the Performance $\boldsymbol{\theta}_{\mathrm{APP}}$ Guarantee vide this office memo no. Ch-2/HDP-2032 & 2033/ REC-126//cn Projects(S/S(n) dated 22.09 2014, Ch-3/HDP-2032 & 2033/REC-126/Xen/Projects (S/Stn) dated 14 10 2014, Ch-4/HDP-2032 & 2033/REC-128/Xen/ Projects (5:5:17) dated 30.10 2014, Ch-5/HDP-2032 & 2033/REC-126/Xen/ Projects (S/Sin) dired 10 11.2014, Ch-6/HDP-2032 & 2033/REC-126/Xer/Projects(TL) Dated 21.11 201-& Ch-8 /HDP- 2032 & 2033/REC-128/Xen/Projects(TL) Dated 03 12:2014
- SE/TS Panchkula has also conveyed his concerns in the letter addressed to you 2. ude memo no. Ch-3/W-355 (A) dated 26.11 2014 and pointed our That the penout of 2 months has been lepsed and no action from your side has been in taken E. or sile office has not been opened. It is work is yet to be taken in hand No official. official from your firm has been to proached/ contacted either to this office c-Executive Engineer ITS Divin HVPIAL Medanpur. The route survey and stude olignment was to be started unmod, well after PO and construction activity at siv was expected to be initiated within 2 manine from the date of award of contract No. route pion has been supplied for approval (il) date *
- Your representative Mr.Diponker Salkla, (Sr.Manager-BD) had attended the 3 meeting colled by CE/MM and has algored the minutes of meeting on CALCH G8,12,2014 in the chamber of CE-MM and has further committed that in-Performance Bank Guarantee will be submitted soon and a meeting with the firm was fixed for 11,12,2014 but there is no response from your side for submission σ PBG bil date and nooody from your side responded to the scheduled meeting r
- Daspito repealed request to sign the contract, you have neither come forward to sign the contract nor supplied / swammed the Performance Bank Guarantee (equivelent 10% of the contract value) till date.

- 5. Due to your tack of commitment, faiture to signing the contract & breach of contractual provision, HVPNL was constrained to issue notice vide memo no Ch-14/HDP-2032 & 2033/REC-126/Xon/Projects(TL) dated 31.12.2014 under clause 45 "Contractors default" of bidding document. Clause 45 is reproduced hereunder for ready reference:-
 - 45.0 Contractor's Default
 - 45.1 Notice of Default

 If the contractor is not executing the works in accordance with the contract
 or is neglecting to perform his obligations thereunder so as seriously to
 affect the programme for carrying out of the works, the Employer may que
 notice to the contractor requiring him to make good such failure or neglect

45.2 Nature of Contractor's Default If the contractor :-

- n) has failed to comply within a reasonable time with a notice sub-clause 45 *
- b) assigns the contract or subcontracts the whole of the works without the Employer's written consent, or
- becomes bankrupt or insolvent, has a receiving order made against him or compounds with his creditors, or carries on business under a recover trustee or manager for the benefit of his creditors or goos into liquidation

The Employer may, effor giving 15 days notice to the contractor, terminate the contract and expel the contractor from the site.

Any such expulsion and termination shall be without prejudice to any other neats or powers of the Employer, or the contractor under the contract.

The Employer may upon such termination complete the works himself or by any other contractor. The Employer or such other contractor may use for such completion any contractor's equipment which is upon the site as he or they may think proper, and the Employer shall allow the contractor a fair price for such use

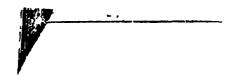
6. In response to above notice your firm has sent the reply dated 21.01.2015 vide which you have requested to permit the signing of contract without submission of PBG. It is not out of place to mention here that deposit of PBG of Rs.25603825 20 was to be submitted within 30 days period as per clause 33 of bidding document. Not only non submission of PBG, your firm has not even started work at site which shows that you are not interested to execute the work as per contract agreement and it is clear that your firm is not well equipped to execute the contract thus more is breach of contract on your part. Since you have failed to comply with the notice dated 31.12.2014 therefore a Final Notice of 15 days under clause 45 2 is hereby served upon you as to why the contract may not be terminated and further execute the contract from third party at your risk & cost besides black listing/ debaring you from doing future business with HYPNL.

This is without prejudice to the other terms & conditions of the contract.

Chief Engineer /MM HVPNL, Panchkula

CC:

- 1. Director/Technical, HVPNL, Panchkula
- 2. Director/Projects, HVPNL, Panchkula
- 3. Chief Engineer/TS, HVPNL, Panchkula,
- 4. Superintending Engineer/TS, HVPNL, Penchkula



Annexure - III





HARYANA VIDYUT PRASARAN NIGAM LTD.

Regd. Office Shaktl Bhawan, Sector-6, Panchkula Corporate Identity number U4010HR1997SGC033683 Website: www.hvpn.gov.in email: comm@hvpn gov in TEL No. 0172-2583724

Fax no. 0172-2533727

To

M/s Fedders Lloyd Corneration Ltd C-4, Phase-II, Noida 201305

Fax No. 0120-2562632

Emril ravinderchaudhary 1958/ogmail com. saddledderslived com

Memo No. Ch-51 /REC-139/XCN/Projects(TL) Dated: 27.11.2015

Subject:

Civil, Breation, Testing and Commissioning for Construction of 220KV lines in Panchicula area against E-tender enquiry no. REC 139 [NIT 1.0 723 dated 16.04.2015 sgainst rick purchase in Ponchkula sreal LOA for erection portion.

This is to notify that your offer/bid No. FLCL/HVPNL/REC .39/15 10/25 dated 30 05 2015, FLCL/HVPNL/REC 139/15-16/25-15 dated 15.07.2015, FLCL/HVPNL/REC-139/15-16/25 16 dered 70.07 2015 negotiation letter dated 17.11.2015 and up to date correspondence exchanged regarding turnkey Construction of 220 kV Transmission Line in Panchkula area (against Rick purchase) on turnkey basis against a tender enquiry no. REC-139 has been accepted for erection, civil texting non commissioning of transcrission lines for total package value of Rs.7,15,05,649/- |Rupees Seven crore fifteen lacs five thousand six hundred forty nine only) at the terms & conditions mentioned in Ni and thus a contract has come into force thereof

> Superintending Engineer, MY 1. Log CEMMI, HVPNL, Panchist la

CC:-

M/s Fedders Lloyd Core Ltd 159 Othia Industrial Estina Pa 1 Fax no 011-41609209 New Delhi

Emy 2/1, reging party

haryana vidyut prasaran nigam ltd....: ;

Regd. Office Shakti Bhawan, Scotor-6, Panchkula Corporate identity number: U4010HR1997BGC033683 Website: www.hvpn.gov.in email: cemm@hvpn.gov.in TEL No. 0172, 2583724

Fax no. 0172-2583727

To

M/s Fedders Lloyd Corporation Ltd.

C-4, Phase-II, Noida 2013C5

Fax No. 0120-2562632

Email ravinderchaudhary 1958@mail.com. ssd@leddershovd.com

Memo No. Ch- 50 /REC-139/NEN/Projects(TL) Dated: 27.11.2015

Cabject: Supply of Equipment for Construction of 220KV lines in Panchkula area against E-tender enquiry no. REC-139 (N)T No. 723 dated 16.04.2015 against risk purchase in Panchkula areal; LOA for supply portion.

> This is to notify that your offer/bid No. FLCL/HVPNL/REC 139/15-16/25 dated 30.05.2015, FLCL/HVPNL/REC-139/15-15/25-15 15.07.2015, FLCL/HVPNL/REC-139/15-16/25-16 dated 30.07.2015. negotiation letter duted 17,11,2015 and up to date correspondence exchanged regarding turnkey Construction of 220 kV Transmission Lines in Panchkula area (against Risk purchase) on turnkey basis against e tender enquiry no. REC-139 has been accepted for supply of equipments for total package value of Rs.22,04,94,351/- (Rupees Twenty two erore four lacs ninety four thousand three hundred fifty one only) including ED, CST, F&I and all other taxes and duties and at the terms & conditions mentioned in NIT and thus a contract has come into force thereof.

> > Superintending Engineer, MM-1.

CC:-

M/s Fedders Lloyd Corp. Ltd 159, Oxhla Industrial Estate, Ph-II! Car Coolder Smid New Delhi. Fax no. 011-41609909

Annexure D



HARYANA VIDYUT PRASARAN NIGAM LTD.

Regd. Office Shakti Bhawan, Sector-6, Panchkula Corporate Identity number. U4010HR1997SGC033683 Website: www.hvpn.gov.in email: cemm@hvpn gov.in TEL No: 0172- 2583724 Fax no. 0172-2583727

To

Regd AD M/s Varsana Ispat Limited 58A/1, Sainik Farm New Delhi-110062.

Fax No 011-29552403 email: varrsanaispal@gmail ccrg

Memo No Ch- 6 /HDP-2115 & 2116/REC-139/XEN/Projects(TL) Dated: 08.01,2016.

7

Subject: - Construction of 220KV lines in Panchkula area against lender enquiry no. REC-139 (NIT No. 723 dated 16.04.2015, against risk purchaso) in Panchktila area.

The contract for construction of 220 kV transmission lines in Panchkula on turnkey basis was awarded to you vir'e P.O. No. 11DP-2032 & 2033/REC-126/Xen/ Projects (S/Stn) dated 16.09,2014. Describe repeated request to sign the contract you have neither come forward to sign the contract nor supplied the performance bank guarantee (equivalent to 10% of the contract value). Consequently, HVPNL decided to re-allotted the above work after calling competitive bids through open lander as per provision under clause 45(contractor's default) of COC of PO bidding document at your risk and cost.

Your firm blacklisted for a period of 3 years with immediate effect for doing further business with HVPNL vide memo no Ch 26/HDP-2032-33/REC-126/Xen/ Projects (TL) dated 11.03.2015.

Now, the work against REC-125 is awarded to M/s Fedders Lloyd corporation Ltd. vide PO no HDP-2115-2116 dated 08.12 2015 (REC-139) on the same terms & conditions of REC-126. Now the contract agreement has been signed for work, a copy of contract agreement (supply + erection) is attached herewith as the project amount against 11%, and cost will be deposited by you.

DA/As above

Executive Engineer/Project (TL) for CE/MM. HVPNL, Panchkula

CC:-

1 Chief Engineer/TS, HVPNL, Panchkula

2 FA & CAO(MM), HVPNL, Panchkula.



3

HARYANA VIDYUT PRASARAN NIGAM LTD.

Regd. Office Shakti Bhawan, Sector-6, Panchkula Corporate Identity number: U4010HR19973GC033683 Website: naw ham.co. in small: crimin in ham.co. in TEL No. 0172- 2583724 Fax no. 0172-2583727

Through Read Post

M/s Varrsone Ispat Limited 58A/1 Sainik Ferm Delbi- 110032. Fax No 011-29552403

Mamo No. Ch-je1/HDP-2115 &2116/REC-139/Xen/Projects (TL) Dated: 4 11 2016

Subject:- Construction of 220 kV Transmission Linus in Panc'skula Area on turnkey basis against tender enquiry no. REC-139 (NIT No. 723 dated 18.04.2015, against risk purchase of REC-128): Notice of Demand thereof.

The contract for construction of 220 kV transmission lines on turnkey basis in Panchkula area was awarded to you vide P.O. No. HDP-2032 & 2033/REC- 126/Xen/Projects (3/Str., dated 16-09-2014. However, your failure to sign the contract agreement and nubmission of 8G led to termination of contract effer giving due notice vide memo no Ch-21/HDP-203282033/REC-126/Xen/Projects(TL) dated 12.02-2015. It is not out of place in the effect fait your firm was also blacklisted for a period of 3 years with immediate effect the doing future business with HVPNL with memo no.Ch-26/HDP-2032-33/REC-126/Xen/Projects(TL) dated 11,03.2015. Basiter this in terms of clause 27 of COC liquidity charges equivalent to 10% of contract value was imposed upon you

Now the work against REC-12C (Now as REC-139) has been awarded to M/s Fedders Lloyd (Corp. Ltd. vide. PO no. HDP-2115. 2. 2119/REC-139/Xen/Projects(TL) dated 08.12.2015 on the same terms & conditions of REG-126. Cocy of the same was supplied to you vide memo no. 2h-8/HDP-211582116/REC-139/Xen/Projects(TL) dated 08.01.2018.

in view of above, as per provision under clause -45 (Contractors Default) of COC of PO bedding document, you are liable to pay the differential amount of rate at which were was awarded to you rie. REG-128 and the rate at which work was awarded at your risk and cost to M/s Fedders Lloyd Corporation Ltd. The detail of the amount to be paid by you to MYPNL at this stage is as under.

1 Amount of work for construction of 220 kV Transmission lines on turnkey? Rs 27 04 34 25 1 31 basis to Panchkula area has awarded to Mis Fedders Lloyd Corporation! + 7,15 05 649 00= Ltd., vide P.O No. HDP-2115 & HOP-2116/REC-139/ Xen/Projects (TL) Rs 29,20,00 000 00 dated 08 12 2015 (supply + erection) at risk & cost of REC-128

2 Less Amount on which work for construction of 220 kV Transmission; Rs 19.24.45 799 63 lines on turnkey basis in Panchkula arct was a warded to you vide P.O. + 7.35.92 553 60 No. HDP-2032 & 2033/REC-126/Xen/Projects (S/Sin) dated 18 C9.2014 Rs 26.60 38 352 93 (supply + arection).

3 lExcess payment for which risk & cost work has to be got carried out Rs 29,20,00,000,000 from M/s Feddors Lloyd Corporation (trl. by HVPNL_ (1-2) 26 60.38,352 60= Rs.2,59 61,648 00

4 (Amount liable to be deposited in lieu of Pank guarantee submitted as Rs 18 00 000 00 (bid security

5 Unuklity damages to be recovered from M/s Varisana against REC-1261 Rs 2 06 00 835 6 Total tentative amount to be deposited by M/s Varicana Ispat Limited., Rs 5 73 65 465

Dath: (3+4+5)

'However, further amount to be depusited and final settlement of account shall be made after completion of work as per provisions of contract.

You are therefore, directed to deposit this interim amount of Rs. 5,73,65,483/- failing which legal action for the recovery of amount will be initiated against your firm.

This is without projudice to other terms & conditions of the contract

Chief Engineer/ MM HVPNL, Panchkula HARYANA VIDYUT PRASARAN NIGAM LIMITED Regd. Office Shakti Bhawan Sector-8, Panchkula

Office Order No./756 /885-7428

Dated: 13/9/19

An explanation was issued by the CE/MM, HVPNL, Panchkula vide his office memo No. Ch-6/Audit para/Vol-II/Xen/Projects (TL) dated 08 08 2016 to Shri Ashok Gehlawat while working as XEN/Project Sub-Station, HVPNL, Panchkula now Xen in BBMB regarding non encachment of bank guarantee of amounting Rs. 48 Lakh within validity period. The reply dates 14.01.2019 of Shri Ashok Geblawat, XEN, the comments of CE/MM, HVPNL, Panchkula & comments of the then SEIMM-II, HVPNL, Panchkula (now CE/Planning, HVPNL, Panchkula) has been considered by the competent authority and it has been decided to advise the officer to be careful in future.

Accordingly, Shri Ashok Gehlawat, while working as XEN/Project Sub-Station HVPNL, Panchkula now Xen in BBMB is hereby advised to be careful in future.

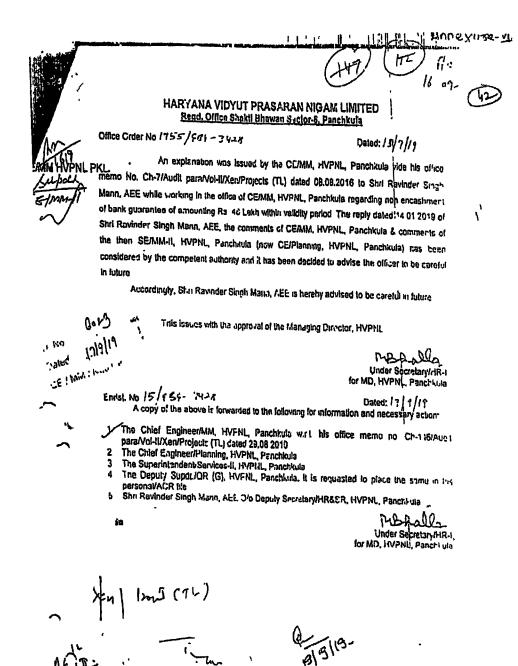
This issues with the approval of the Managing Director, HVPNL

PUBBLA MI Under Secretary/HRfor MD, HVPNL Panchkula

Endst No 16/884-3428 Dated. 13/9//1 A copy of the above is forwarded to the tollowing for information and necessary action -

- The Chief Engineer/MM, HVPNL, Panchkula w.r.t. his office memo no Ch-145/Aurol para/Vol-II/Xen/Projects (TL) dated 29.08.2019.
 The Chief Engineer/Planning, HVPNL, Panchkula
- The Superintendent/Services-II, HVPNL, Panchkula
- The Deputy Supdt/CR (G), HVPNL, Panchkula. It is requested to place the same in his personal/ACR file.
- Shri Ashok Gehlawat, Sr. XEN/Tech., O/o SE/O&M, BBMB, Panipat.

Under Sacretary/HR-1. for MD, HVPNL, Panchkula



3.6 Excess purchase of cables

Company procured cables without considering actual consumption leading to blocking of funds of ₹ 7.70 crore and avoidable interest thereon of ₹1.68 crore.

The Company obtained financial assistance² of ₹24 04 crore (October 2012) and ₹118 58 crore (December 2013) at rate of interest of 12 25 per cent per annum for procurement of PVC³ cables during the years 2012-13 and 2013-14 for strengthening electricity distribution system in villages. The Company entered into rate contracts (22 June 2012) with two firms valid for one year up to 30 June 2013 for procurement of cables of 240 kms of cables of various sizes.

Audit noticed that the Company had 20 48 kms cables of the aforesaid specifications in its store as of 28 May 2013 and receipt of another 696 kms of cables was awaited against purchase orders placed during July 2012 to April 2013. The consumption of these cables during 2011-12 and 2012-13 was nil and 31 50 kms respectively. Without considering the trend of consumption and the quantity held in stores and those in the pipeline, the Company placed (26 June 2013) six more purchase orders for 240 kms of cables with staggered delivery schedule up to March 2014. The firms supplied 227 kms of these cables during August 2013 to March 2014 at a cost of ₹7 70 crore

The Government stated that it has cables of 638 kms of aforesaid sizes in its store as of July 2016

Thus the decision of the Company to place purchase orders for additional quantity of 240 kms cables in June 2013 without taking into account consumption trends and available inventory resulted in excessive purchase of quantity of 227 kms cables resulting in blocking of funds of ₹7 70 crore and avoidable interest liability of ₹1 68 crore⁴ up to December 2015

^{2 90} per cent of the project cost

³ Poly Vinyl Chloride.

⁹⁰ per cent (percentage of REC funding in the Project) of total interest calculated @ 12 25 per cent annum

In their written reply, the State Government/Company stated as under:-

It is submitted that rate contract no 79 & 80/QD-599 dated 22 6 2012 valid upto 30 06 2013 were issued to M/s Prestige Cable Industries, Delhi and M/s Century Infrapower Pvt Ltd , Jaipur by DHBVN for the procurement of LT PVC Cables of various sizes on behalf of both the utilities. The case was decided in HPPC meeting held on 02 05 2012 at the variable rates as per IEEMA formula with base date as on 1 7 2011. Accordingly, POs were placed to the firms as per the requirement of UHBVN in respect of 3.5 Core LT PVC Cables of various sizes as per approved material budget 2011-12 (659 km) & 2012-13 (449 km) as detailed below -

Sr No	Size of Cable				Qty as per PO (in kms)							Qty supplied/ delivered by	
	(in sq mm) M/s Pres Cable			e M/s Century Infrapower			the firm (in kms)						
		Mın	Max	HH-6807 Dt 30 07.12	Dt	Dt.	Dt.	HH-6845 Dt. 10 09 12	Dt.	Dt	Dt.	Total	
1	3 5Cx95	173	692	0	0	0	86	86	0	86	86	344	315 268
ı	3 5Cx120	119	476	0	0	0	59	59	59	59	59	295	297 004
101	3 5Cx185	23	92	11	11	11	0	0	0	0 (0	33	32 823
IV	3 5Cx300	17	68	8	8	8	0	0	0	0	0	24	23 849
	Total	332	1328	19	19	19	145	145	59	145	Total	696	639 944

The POs of only 696 km of cable was placed against the combined requirement 1108 km as received from the field for 2011-12& 2012-13 Moreover, 1047 km of requirement was further received from field for the FY. 2013-14 So, keeping in view of ht special maintenance of transformers and LD systems, it was decided to further place P Os for 240 km of the cables in anticipation of its usage in the field after rescheduling the delivery period of the rate contract rather than going for another NIT. The stock balance of these cables on 22 05 2013 was only 64 94 km. The status of LT PVC Cable as reviewed on 22 05 2013 is given below -

Sr. No	Size Of Cable (ın mm²)	Availability as on 22.5.13 (in kms)	Qty. as per RC (in kms)		Qty. against the POs	Annual require ment for FY	Qty. considered for subsequent Pos (in kms)	
 	•	,	Min	Max.	already issued (in kms.)	2013-14 (in kms)		
1	3 5Cx95	40 075	173	692	344	371	86	

	Total	64.943	332	1328	696	1047	248	-
4	3 5Cx300	8.145	17	68	24	129	44	
3	3 5Cx185	8.463	23	92	33	243	59	
2	3 5Cx120	8 260	119	476	295	304	59	

A Memorandum regarding post facto approval of purchase orders already issued for the balance qty to M/s Century Infrapower Pvt Ltd , Jaipur against rate contract no 79&80/QD-599/XEN/MM-IV dated 22 6 2012 with staggered delivery schedule upto 31 3 2014 was got accorded from BODs on 22 08 2013

The detail of POs of LT PVC 3.5 Core Cable issued is as under—

Size of		Qty.	as per P.O	Qty. as per P.O No (in kms.)							
Cables (mm²)	HH- 7041 Dt: 26.06.13	HH- 7044 Dt: 26.06.13	HH- 7045 Dt. 26.06.13	HH- 7046 Dt ⁻ 26.06.13	HH-7047 Dt: 26.06 13	HH-7048 Dt: 26 06 13		supplied/ delivered by the firm (kms)			
3 5Cx95	86	0	0	0	0	0	86	86 884			
3 5Cx120	59	0	0	0	0	0	59	45 115			
3 5Cx185	0	11	11	11	11	11	55	55 382			
3 5Cx300	0	8	8	8	8	8	40	41 665			
Total	145	19	19	19	19	19	240	229.046			

The year-wise consumption is tabulated as under -

Size of Cables	Consumption/usage (in km)										
(mm²)	FY: 2011-12	FY: 2012-13	FY: 2013-14	FY· 2014-15	FY: 2015-16	FY: 2016-17	FY. 2017-18	FY· 2018-19	Total		
3 5Cx95	0 040	14 684	48 116	35 836	47 064	39 472	33 220	58 838	277 27		
3 5Cx120	0 120	11 334	23 018	7 055	15 855	17 373	6 013 、	32 163	112 931		
3 5Cx185	-	5 010	5 352	6 239	7 126	11 769	3 584	16 323	55 403		
3 5Cx300	0 220	0 447	4 744	3.826	4 301	3 384	0 837	3 393	21 152		
Total	0,38	31 475	81.23	52.956	74.346	71 998	43 654	110.717	466 756		

100 km of 3 5 CX95 sq mm LT PVC Cable and 100 km of 3 5CX120 sq mm LT PVC Cable s have beentransferred to DHBVN vide CE/MM office memo no Ch-241/XEN/P-3/T-172 dated 14 10 2016

It is further submitted that most of the cables has been utilized in the field only 188.83 km cables of various sizes are available in stock. The size wise details of stock balance as on 27.06.2019 is as under: -

Size of Cables (mm²)	Stock as on 27.06.2019 (in kms.)
3.5Cx95	5.94
3.5Cx120	83.184
3.5Cx185	52.152
3.5Cx300	47.607
Total	188.883

DHBVN has requested for transfer of following quantities of 3.5C LT PVC Cables in the co-ordination meeting of MM wings of UHBVN/DHBVN held on dated 26,06,2019;—

Size of Cables (mm²)		Quantity is to be transferred from UHBVN to DHBVN (in kms.)
3.5Cx95		0
3.5Cx120		40
3.5Cx185		20
3.5Cx300		20
Total	•	80

The status of 3.5C LT PVC cable after transfer of above mentioned quantities of cables to DHBVN will be as under: -: -

Size of Cables (mm²)	Stock position as on 27.06.2019 (in kms.)	Quantity is to be transferred from UHBVN to DHBVN (in kms.)	Balance material with UHBVN (in kms)
3.5Cx95	5.94	0	5.94
3.5Cx120	83.184	40	43.184
3.5Cx185	52.152	20	32.152
3.5Cx300	47.607	20	27.607
Total	188.883	80 .	108.883

So, it is submitted that the maximum qty. of above cables have been utilized. 110.60 km of above sizes of cables were utilized in the FY: 2018-19 and further the balance qty. is likely to be utilized under special maintenance

drive in UHBVN before paddt season for maintenance of Distribution T/Fs & LD system The explanation of the delinquent officers/official is being called

The Committee was not satisfied with the reply of the Department/ Corporation. The Committee recommended that the responsibility of concerned officers/officials for purchasing of excess cables be fixed under intimation to the Committee at the earliest. Hence, the para be kept pending.

3.5 Deficient contract management

7. Release of payment without first ascertaining physical progress of work resulted in excess payment of ₹1.04 crore.

Para No 2 1 7 4 of the Report of the Comptroller and Auditor General of India on PSUs for the year ended 31 March 2013 had pointed out that the Company made excess payment of ₹15 36 crore in four contracts due to release of payment of major portion of material (75 to 80 per cent) without linking it to erection in response, the Company reduced the percentage of release of payment from 80/75 to 60/50 on the receipt of material and 40/30 per cent after erection of the same with the balance 10 per cent to be released after commissioning The standard terms of awards of construction/augmentation of sub-station and feeder works contracts also provided that the contractor would furnish a Performance Bank Guarantee (PBG) equal to 10 per cent of the total contract price for faithful performance of the contract valid up to 90 days after end of the warranty period

The Company awarded (June 2011) a turnkey contract for supply and erection of material for bifurcation/ trifurcation of 51 overloaded feeders to a contractor at a cost of ₹ 7 70 crore (material ₹ 7 36 crore and erection cost ₹ 0 34 crore) The work was to be completed within six months by December 2011 The contractor supplied the material valuing ₹ 4 96 crore against which payment of ₹ 3 82 crore (₹ 2 98 crore as 60 per cent on receipt of material plus ₹ 0 84 crore on its erection) was made up to June 2013 The Company had obtained BG of ₹ 0 77 crore as 10 per cent value of the work order

Audit noticed (February 2015) that the contractor failed to execute the work with erected material valuing ₹ 1 95 crore leaving un-erected material valuing ₹ 0 83 crore. Thus, the Company made an overpayment of ₹ 1 04 5 crore to the contractor without monitoring physical progress of work. Though the Company claimed (January 2015) ₹ 2 06 crore from the contractor towards cost of material taken away, levy of penalty and interest after encashment of PBG of ₹ 0 77 crore, nothing had been recovered so far (March 2016)

Thus, release of payment without ascertaining physical progress of work resulted in excess payment of ₹ 1 04 crore.

^{5 3 82} crore (total payments made) less Rs 1 95 crore (value of material erected) less Rs 0 83 crore (value of material available with the Company

In their written reply, the State Government/Company stated as under:—

This is a matter of record However, the Para No 2 1 7 4 of the Report of the Comptroller and Auditor General of India on PSUs for the year ended 31 March 2013 stands discussed in meeting of Committee on Public Undertaking held on 17 01 2017

Regarding payment terms, it is submitted that in turnkey contracts certain percentage of payment is released to the contractor at the time of supply of material and this is a standard practice all over. Even in the Deendayal Upadhyaya Gram Jyoti Yojana (DDUGJY) scheme & Integrated Power Development Scheme of Govt of India, Ministry of Power, the payment terms of the Standard Bid Document supplied by the Ministry is as under -

Supply Part

- a) 60% payments including 100% Excise Duty, Taxes etc on receipt and acceptance of material
- b) 30% payments relating to supply after erection
- c) Balance 10% on successful supply, erection, testing & commissioning of the works issuance of taking over certificate of the project

Erection Part

- a) 90% payments on erection, testing and commissioning
- b) Balance 10% on successful commissioning and issuance of taking over certificate of the project

The copy of the payment terms relating to Standard Bid Document of DDUGJY is attached as **Annexure-I**

M/s Dev Infocom Pvt, Ltd , Hisar was awarded turnkey works against bid no B-265 vide work order no Ch-171 & Ch-170 on dt 27 06.2011 for bifurcation/trifurcation of 51 overloaded feeders to 104 feeders and augmentation of 38 nos. overloaded 11 kV feeders under 'OP' Circle Kaithal The above said works were required to be completed within the 6 months i e by 26 12 2011

The firm completed bifurcation of 23 nos of 11 kv feeders and augmented 10 nos feeders as per SE/Const Panchkula till 30 09 2012 and the total payment to the tune of ₹ 3 93 crores was released to the firm on account of supply and erection out of total contract value of ₹ 7 70 crores

The total payable amount as per the measurement is ₹ 2 01 crores

The total amount recoverable from the firm is ₹ 1 92 crores. It is intimated that BG submitted by the firm worth ₹ 0.77 crores stands en-cashed by the Nigam. The details are annexed as **Annexure-II**

The same is tabulated as under:-

Sr. No.	Description	₹ (in crores)
1	Total payment released to the firm on account of supply and erection	3.93
2	Total payable amount as per the measurement	2.01
3	Amount Recoverable (1-2)	1.92
4	Recovery on a/c of cost of Nigam's material (11 kV XLPE U/G cable 185 mm ² = 723 mtr. @ 576/- received by the firm and taken away	0.04
5	Total Recoverable (3+4)	1.96

The firm abandoned the work and despite number of reminders & two registered notices issued on 14.09.2012 & 20.05.2013, the firm did not complete the works. Notice of recovery was issued on 12.01.2015 to the firm by the office of XEN Const. Ambala.

There is no material at the store maintained by the firm. The firm also took away the material supplied by the Nigam i.e. 11kV XLPE U/G cable 185 mm² of length 723 mtrs worth ₹ 4,16,448/-.

Further, the responsibility for Insurance of material from the time of dispatch from the Contractor's work up to completion of erection and final commissioning at site and taking over lies with the Contractor.

Following actions have been taken by the Nigam against the firm:

- BG en-cashed for an amount of ₹ 77 Lakhs.
- FIR lodged before SHO Civil Lines Kalthal on 16.08.2016 (copy of FIR attached as **Annexure III**).

The firm, meanwhile, approached Hon'ble Punjab & Haryana High Court for arbitration and Hon'ble High Court vide its judgment dated 04.09.2015 directed Nigam to appoint MD, UHBVN or his nominee as sole Arbitrator. Accordingly, MD UHBVN appointed CE/OP UHBVN Rohtak as Arbitrator. The Arbitrator had made many correspondences to M/s Dev Infocom Pvt. Ltd for submission of their claims, however till date no claim has been lodged by the firm before the Arbitrator. It is evident & clear that there were no intentional lapses on the part of the Nigam but the circumstantial errors, as there was no provision in the work order to keep security cover in the shape of the BGs while making payments at the time of receipt of material lying in the custody of the contractor. There was only provision that contractor would furnish a

performance BG equal to 10 percent of the total contract price for faithful performance of the contract and the BG against B-265 stands en-cashed by the Nigam The Nigam has also lodged FIR against the firm. On the FIR lodged by the Nigam against the contractor the police investigation is going on

The updated point wise reply is as under -

- a) SDO/Const , UHBVN, Kaithal vide letter dated 26 06 2019 has intimated latest status of FIR in which SHO has recommended to cancel the FIR (copy attached as Annexure-VI) However, Nigam has engaged advocate Sh Arvind Kumar Khurania to file the case against the police report submitted by SHO City, Kaithal to contest the recommendations of the police report and to maintain the FIR so that action can be taken against the culprit
- b&c) Arbitrator announced the award on dated 09 04 2019, which is reproduced as under -

"That an amount of Rs. 1,95,70,889/- is rightly to be recovered with 18% interest per annum from the petitioner i.e. M/s Dev infocom Pvt. Ltd." (copy attached as Annexure-IV) Advocate Rao Bhagat Singh has been engaged for execution of Arbitration award for recovery of awarded amont

During the oral examination, the Committee was not satisfied with the reply of the Department. Therefore, the Committee recommended that correct facts be brought before the Committee and updated position be provided to the Committee after re-investigating the issue. Hence, the para be kept pending.

Volume-I : Section-VI | Sample Forms and Procedures

Appendix-1: TERMS AND PROCEDURES OF PAYMENT

- I. "Billable Items" are worked out and attached to Price Schedule. Items otherwise required for completion of work but not listed in the Price Schedule shall also be in the scope of the contractor. The costs of such "Non-billable Items" may be included in the quoted price of "Billable Items" by the bidder in the Price Schedule. The payment shall be made on billable Item wise basis only as indicated in Price Schedule.
- II. The payment to the Contractor under the contract will be made by the Employer in the with Clause 8, Section GCC, Vol.-I and as per the guidelines and conditions specified hereunder.
- III. All progressive payments shall be released on validity of Contract Performance Security and securities against Initial Advance.
- IV. The interest rate on advance payment shall be SBI's Base rate on the date of disbursement of advance payment. The interest accrued on interest bearing advance shall be adjusted first before releasing any payment. The interest rate shall be calculated on the daily progressive balances outstanding as on the date of recovery/adjustment i.e. on daily rest basis.
- V. Upon award of the contract, contractor shall be free to take on the work at all the fronts or at specified fronts as advised by Project Manager.
- VI. Unmeasured ad-hoc payment: The employer, at his discretion in edgencies, to ensure liquidity of funds with the contractor may acceptun-measured ad-hoc bijl of the contractor. In this method, following methodology shall be adopted:
 - a. Submission of certificate on measurement book by Project Manager that materials under consideration have been erected, tested and commissioned as per technical specification, scope of work & approved drawings.
 - Quantum and completion of works is cartified by Project Manager jointly with contractor and eligible amount of such works are computed as per approved payment terms.
 - c. 50% of such eligible emount shall be released to the contractor immediately within a week. The amount of un-measured bill should not be more than average of previous two measured bill.
 - d. Next bill of the work shall invariably be a measured bill in which, various quantities of unmeasured bill shall be verified and measured jointly by Project Manager and contractor.
 - A. Supply, Erection, Testing and Commissioning of works under DDUGIY:
 - 1. Advance payment (Optional):
 - For Ex-works Supply contract, initial interest bearing adjustable Mobilization Advance of 15% of ex-works contract cost excluding taxes and duties shall be released for all the materials in two tranches of 7.5% each, First installment of 7.5% of ex-works price component shall be released on presentation of the following:
 - Unconditional acceptance of the Letter of Award and signing of contract agreement by the Contractor.

The bidder must utilize first advance installment of 5% of total erection price before requesting for second advance installment. Second installment of 5% shall be released on presentation of contractor's invoice and satisfactory utilization certificate of first advance installment.

2. Progressive payments (Supply):

- 2.1. First Installment(60%): Sbty percent (60%) payments against various items of price schedule 1 including 100% Excise Duty, Taxes etc shall be paid on receipt and acceptance of Materialson sub. ilssion of documents indicated herein under:
 - Unconditional acceptance of the Letter of Award and signing of contract agreement by the Contractor.
 - An unconditional & irrevocable Bank Guarantee for ten percent (10%) of the total Contract price towards Contract Performance Guarantee (CPG) in accordance with the provisions of Clause 34.1, Section ITB and as per performs attached with Section-VI of Vol.-I (Conditions of Contract). The said bank guarantee shall be initially valid upto ninety (90) days after expiry of the Warranty Period and shall be extended from time to time till ninety (90) days beyond successful completion of warranty period, as may be required under the Contract.
 - Detailed Project Execution Plan/PERT chart and its approval by the Employer.
 - d. Evidence of dispatch (R/R or receipted L/R)
 - Contractor's detailed invoice & packing list identifying contents of each shipment.
 - Invoice certifying payments of EO, Taxes for the direct transaction between Employer and Contractor,
 - Copy of Certificate to the effect of payments of State/ Central taxes, duties, levies etc. have been made against supply of materials through sub-vendors under the contract.
 - Certified copy of Insurance policy/Insurance Certificate.
 - 1. Manufacturer's/Contractor's guarantee certificate of Quality.
 - Material Dispatch Clearance Certificate (MDCC) / Dispatch Instructions (DI) for dispatch of ٠1. materials from the manufacturer's works. MDCC/DI shall be issued by authorized officer of Employer
 - Manufacturer's copy of challan
 - submission of the certificate by the Employer's representative that the Item(s) have been received.
 - m. Submission of certificate by Project Manager that materials have been supplied as per technical specification, scope of work & approved drawings enclosing certified copy of inspection reports and dispatch clearances.
 - a. 60% of proportionate Mobilization Advance against Supply shall be adjusted while making payments of this installment. In case of delay of project, the entire

2.3. Third and Final Installment (10%):

- The balance ten percent (10%) of payment against Supply contracts excluding Excise Duty, Taxes etc shall be reimbursable on successful supply, erection, testing and commissioning of the works in the project and issuance of Taking over Certificate by the Employer.
- 'Commissioning' for the purpose of payments shall mean satisfactory completion of all supplies, erection, commissioning checks and successful completion of all site tests and continuous energisation of the equipment/ materials at rated voltage as per the Contract and to the satisfaction/approval of the Employer.
- On submission of the certificate by the Project Manager that the Item(s) have been received, erected, tested and commissioned.
- d. On certification by Project Manager for validity of an unconditional & irrevocable Bank Guarantee for ten percent (10%) of the total Contract price towards Contract Performance Guarantee (CPG) in accordance with the provisions of Clause 34.1, Section ITB and as per performs attached with Section-VI of Vol.-I (Conditions of Contract). The said bank guarantee shall be initially valid upto ninety (90) days after expiry of the Warranty Period and shall be extended from time to time till ninety (90) days beyond successful completion of warranty period, as may be required under the Contract.
- In case, for any reason not attributable to the contractor, the commissioning and charging of equipment/materials is delayed beyond 120 days of successful completion of final checking and testing of works, the balance 10% payment snall be released against an unconditional & irrevocable bank guarantee of equivalent amount initially valid till 6 months from the readiness of works for commissioning and charging at rated voltage, to be extended till 90 days beyond actual commissioning & taking over.

3. Progressive payments (Erection):

- 3.1. First Installment (90%): Ninety percent (90%) payments against Erection contracts shall be paid on erection, testing and commissioning of works and on submission of documents of all villages indicated herein under:
 - a. Unconditional acceptance of the Letter of Award and signing of contract agreement by the Contractor.
 - b. Debailed Project Execution Plan/PERT chart and its approval by the Employer.
 - c. An unconditional & irrevocable Bank Guarantee for ten percent (10%) of the total Erection Contract price towards Contract Performance Guarantee (CPG) in accordance with the provisions of Clause 34 1, Section ITB and as per performs attached with Section-VI of Vol.-I (Conditions of Contract), The said bank guarantee shall be initially valid upto ninety (90) days after expiry of the Warranty Period and shall be extended from time to time till ninety (90) days beyond successful completion of warranty period, as may be required under the Contract.
 - d Certified copy of Insurance policy/Insurance Certificate.
 - Material reconcillation statement consisting of the materials utilized for erection, testing & commissioning vis-à-vis erection activity of the lot of villages

Sub: - Supply of material and emction thereof for bifurcation of 51 no. overloaded 11KV feeders into 104 no feeders under (OP) Circle: Kalthar on turnkey basis against B-265 (NIT No. 1/2010/B-265/P&D/Bif/2010).

In this connection; It is intimated that M's Dov Infocom (P) Limited with registered address 508, Aggarwal Milleniun Tower-I Netall Subhash Place, New Dolhi was allotted the work of supply of material and /erection thereof for bifurcation/infurcation of 51 no. overloaded 11KV feeders into 104 no feeders under (OP) Circle, Kaithal on turnkey basis against B-265 (NIT No. 1/2010/B-265/P&D/Bd/2010) vide memo No. Ch-170 &171/P&D/B-265/XEN PD dated 27.06.2011 by the O/o GM/P&D UHBVN. Panchkula and in spite of various memos of SDO Const. S/Dlvn, UHBVN, Kaithal, this office & higher offices. IN's Day infocom has failed to complete the work after the lapse of three years from the scheduled date of completion and the firm only completed the bifurcation of only 27 No feeders out of 53 no feeders. Further, the firm has also been requested for joint measurement vide SDO Const. Kalihal memo no 148/CSD/KTL-M dated 01.09.2014 & Ch-103/CDA-551 dated 02.09.2014, but the Firm not respond to reconcile the material account intentionally, since the firm have withdrawn the excess amount. It reveals from the record of this office and as intimated by SDO Const. Keithal vide memo No. 152/CSD-M/Ktl dated 12.09.2014 that M/s Dev Infocom have drawn excess payment amounting to Rs. 19164393/- only against the supply of material and it is also intimated by SDO Const. S/Divn. Kalthal that there is no material at the Store maintain by the firm. The further firm also takes away the material supplied by the Migam amounting to Rs. 418448/- (detail attached).

Sr. No	Description	Amount
Α	Dotail of Amount paid to firm	
1	Net amount paid to the firm on a/c of supply	Rs.19771518.00 against Rs. 29753354.00,Balance
	- Aug	Rs.9981836.00 adjusted in penalty as included in column (I, II,III)
2	Net amount paid to the firm on a/c of Erection	Rs. 0 against Rs. 1004050.00 the whole amount adjusted in penalty included in column (i. ii.iii)
3	Net amount paid to the firm on a/c of Retention	Rs:7422018.00 —against Rs. 8446686.00 and balance Rs:1024668.00 adjusted in penalty included in column (i, ii,lii)
4	Penalty Deducted on a/c of late submission of PBG	1001000.00
5	Penalty Deducted on a/c of late subnilssion of Contract Agreement	770000.00
6	Full Penalty Deducted on a/c of Non completion of work in schedule time.	10239554.00



FIRST INFORMATION REPORT Under Booton Iss Carley your new Role

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(h) Address

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	2	Permanent Address	SEIGONST CLECT UHBVN PANCHKULA

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	MS DEV INFOCOM LIMITED 508 AGGARWAL MILLENIUM TOWER NETAJI BUBHASH PALACE NEW DELH		

है: Reference for the lay lift reporting by the complishment terremont? विकास करते । स्वानिकती प्राप्त रिसोर्ट देशी

0. Particulars of proportios of interest सिंबिन्यत सम्पन्ति का दिवरणाः

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11. Inquest Report / U.D. case No. II any 11/14 miller Tries I despitation where the

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12 : First information contents संबंध स्विधा राज्या

ं एक पने कारण (481-DGPN DT 06.07.76 ज़ुलिस कार्यसम् कार्यसम् करिया के पति (470-061) पति (470-061) करण कर रूप



EIROT INFORMATION REPART - (Under Bectlon Year Er Par) หลัก ที่จาก ใช้ล้อ ให้โช 154-8 มีเลือน โกโลยี ซ้ำ จากก

The Superistandent of Police Dedict Police Officer Kennel Vieno ito - cr 100PW 313 28.06:10-Subject Registration of FIR poaloptimio Dov infotom ithing 1608 Aggarwal in Bonnight towar of Neigh Sybhash copy of Xenuconed Orin they office memo noich 78/PW 313 tuber 30.08.2018 vice which the photo copy of Xenuconed Orin they was sent to your office where in it was intinfaled that a forcest hear been sent of the sixo city police station kiestal for iadlahállan ai alujáakkilaa itiktyssöd annsankullavnikáinúkáinúkáinái alujánna na igicsövkti. tolod 16.04.2016 . The more aid eccused bareon with a cititize intention consorelary instituted a criminal consolvacy and caused loss amounting form 31581443] Which bidde cost of material spensity recoverable from the firm in UHBVN/Public Exchaquer and tobied public money by unlewful netarious medicade adopted by him. The storesold acclosed parsons with a further criminal intended fluxe dishonarily missperdenated the erT., NVBHU belieft, but sent to desid beilingson tregord betune on balanconqueim elehanem Ploracid accursed film has nitrapropriated the material causing high sets to UHBVAL But the date no action the tile require the bean taken by the concerned police state it it is the requested in the concerned as the concerned to the concerned as the concerned to the concerned police station for ledging the fir egainst sybject stad: 60 Sentil journer thems SEFConstitute UHAVN Panchkuza अण धाना - तस्य आमद पत्र से सरेदस्त हैं। त सुन 408 पेंदिस का सरअव सेना स्वया अने पर नुकरमा . एपरेक्त वा जुर्न उनरोक्त दर्ज फी किया जाकर नकत नियंत पुलिसर्थ्य असल एवं व कागोजात आगामी त्यति हो लिये बेंड्स्त मनीय 601 के निजद इन्टार्ज भी भी जनाज मज्दी कंधत भेजी का पही है व एठ कार्र अंतर भी जन्म प्रतिया बजीरेयों बावा अकरारान 'र्मला की खेवाँ ने पंची जांदेगी।

3. Action taken: Since the above information reveals benimissed of effences (i) प्रव as monitoring at item No. 2.
[की गयी कार्यवाही : चूंकि उपनीक जानकारी से पता चलता है कि अवस्तु एउने का चरीका मुद्र से. 2 में स्वर्शेख धारी के पता है.)!

- (1) Registered the case and look up the investigation प्रकरण की दिल्ली पदा और सांध के लिए तिया पदा): or (या)
- (2) Otrected (Name of LO.) (जाँच करिकारी का नाम): Rank (पदा! 8) (Sub-inspector)

No. (धी): 857KNL to take up the investigation (को दीय अपने पास में सीने से तिन चिर्देश दिव नपा) or (या)

अहें -Refused Investigation dua to (जीव के सिए):

्र कि फ्रांत्य अंकेन्द्र किया को

(4) ...Jransforred to P.S. (दाना) ?:

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on point of Juris Eletion (को सैन्सियकार के कार्रमें हरसांतरिता)

FLR. road over to the complainant informant admitted to be correctly recorded and a popy given to the complainant informant into bit seems of the control of the complainant information of the control of the control

ROAC (Michilani)

Signature of Officer in charge, Police Statish (पार्ग) प्रभारी है हस्ताहरा



Signature Fraum Impression

of the complainant?

- पूपगोकता च ठरतासर (अंगूटे का निशान)

Rank (Pi): (Assitarit sub Inspecior

No. (tt.)1 217

Date and time of dispatch to the court (अदासंत में प्रपूर्ण



From

UHBVN, Rohtak

Τo

REGD. The Legal Remembrancer, HPU, Panchkula.

> Memo No. Ch-43/ARB/GEN/Vol-VI Dated: 10:04.2019

UHBVN, Parichkula

Subject : Award.

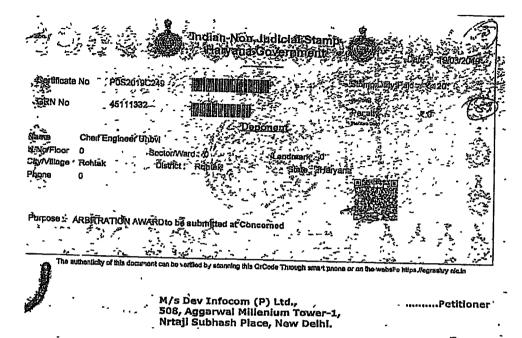
Please refer to your office memo No. 75/LB-3 (496) dated 30.09.2015.

Enclosed please find herewith a copy of award dated 09.04.2019 announced by the undersigned in arbitration case of M/s. Dev Infocom Pvt. Ltd. V/s. CGM/PD&C UHBVN, Panchkula for kind Information and necessary action.

DA/aş:above

UHBVN , Rohtak.

CGM/PD&C, UHBVN, Panchkula A copy of the award is enclosed herewith for kind Information and necessary action.



CGM/PD&C UHBVN

(through XEN/DD-II)

Whereas I, Chief Engineer/OP UHBVN, Rontak was nominated by designation as an Arbitrator vide LR/HVPN, Panchkula Memo No. 75/LB-3 (496) dated 30.09.2015 in respect of Bid No B-265 to decide the differences & dispute between M/s. Dev Infocom Pvt. Ltd. and UHBVN (CGM/PD&C).

Accordingly notice was issued to CGM/PD&C UHBVN, Parichkula Videthis office memo No. Ch-2/ARB-86 dated 29.10.2015 to submit the complete case/documents to this office for necessary action. CGM/PD&C UHBVN, Panchkula was again asked to submit the required documents vide memo No. Ch-3/ARB-86 dated 10.12.2015. CGM/PD&C UHBVN, Panchkula submitted brief history of the case as well as copy of work order of supply of material and erection of material vide memo No. Ch-22/PD-207/DD-II dated 27.11.2015. A notice vide this officememo No. Ch-5/ARB-86 dated 18.01.2016 was issued to M/s. Dev Infocom Pvt. Ltd. 508, Aggarwal Millenium, Tower No. 1, Netaji Subhash Palace, New Delhithrough registered post for submitting his claim petition in duplicate but this letter was received back with the remarks by postal authorities "left without address". CGM/PD&C UHBVN, Panchkula vide memo No. Ch-8/ARB-86 dated 03.02.2016 was asked to intimate-the changed address of the firm to proceed further in the matter. CGM/PD&C UHBVN, Panchkula intimated the new address of the firm vide email dated 03.02.2016 as M/s. Dev Infocom Pvt. Ltd., 511, Precti Nagar, Hisar.

.....Respondent

An opinion of LR/HPU Panchkula vide memo No. Ch-16/ARB-86 dated 11.11.2016 was also taken by the then CE/OP UHBVN, Rohtak that this office cannot be act as Arbitrator in view of notification of Ministry of Law & Justice. LR/HPU opinioned that CE/OP Rohtak is competent to act as Arbitrator vide his office memo No. Ch-147/LB-3(496) dated 23.11.2016. Again this office written a letter to SE/Admin., UHBVN, Panchkula to appoint some other appropriate Arbitrator vide memo No. Ch-19/ARB-86 dated 14.12.2016. The then CE/OP UHBVN, Rohtak written a letter to Director/Tech-I UHBVN, Panchkula requesting him to appoint some other person as Arbitrator vide memo No. Ch-21/ARB-86 dated 15.02.2017. CE/PD&C UHBVN, Panchkula_vide memo No. Ch-21/ARB-86 dated 15.02.2017. CE/PD&C UHBVN, Panchkula_vide memo No. Ch-45/PD-207/DD-II dated 29.03.2017 send the concurrence of Worthy CMD: UHBVN that proceedings be expedited.

·· CE/PD&C>UHBWN, Panchkula was again reduested to Intimate the : changed address of the firm vide memo No. Ch-23/ARE-86 dated 11:04:17 & Ch-'24/ARB-86 dated 02:05.17 Ch-25/ARB-86 dated 18.08.17, CGM/PD&C UHBVN, : Panchkula Intimated the new address of the firm Let Dev Infocom Pvt: Ltd. 425672 Jai Mata Market, Tri Nagar Delhi. Notices were issued to both the parties vides memo No. 30/ARB-86 dated 16.07.18 & Ch-31/ARB-86 dated 14.09.18. Again. CGM/PD&C UHBVN, Panchkula vide memo No. Ch-56/PD-207/DD-II deted . 05.10.18 intimated address of the firm as per record of their office as She Gopal 🛪 Garg S/O Sh. Shiv Kumar Garg, M/s. Dev Infocom Pvt. Ltd., 508, Aggarwal Millenium Tower-1, Netaji Subhash Palace; New Delhi. Again registered notice was sent to Sh. Gopal Garg S/O Sh. Shilv Kumar Gargy M/s. Dev Infocom Por and 508, Aggarwal Millenium Tower-1, Netaji Subhash Palace, New Delhi Vide in office memo No. Ch-33/ARB-86 dated 08:10.2018 but the letter received back with the remarks by postal authorities "left without address". An official of this office deputed to deliver the letter to the firm at New Delhi address in equipment intimated that firm has not found at the given address. However another find found on the address whose snapshot was taken by the official which is the file at CP-37.

Before hillating exparte proceedings a notice was got published in leading news papers to the districte. We take the district of application upto 10.12.2018 and after that no apply units will be taken in the matter. The hotice was published in the matter and a total decision will be taken in the matter. The hotice was published in the applying dated 22.11.18 and Dainik Benskar dated 23.11.18 which paged at CE-22.15.

The petitioner I.e. M/s. Dev infocom Pvt. Hat afformaticome receive to sobmit his claim and hence yex-parte proceedings got stanted in sportice issued notice to respondent i.e. CE/PD&C UHBVN, PanchKula ដល់ និបិច្ចាំមិន្តិអំពីន ម៉ាំដែញ statement/claim on dated 07.01.2019. On dated 07.01.19 //responding: requested for next date as the complete detail was not found available. On the legitlest next date of hearing was fixed for 11:02.19 which was further postponed to 20:02:19: The date of hearing further postgoned to 27.02.19. The date of hearing 27.02.19 was postponed to 28.02.19 on the request of respondent vide memo No. Ch-49/ARB-86 dated 25:02.19. The case was further postponed to 08:03.19 on the request of respondent, Sh. Amolak Singh-XEN on behalf-of respondent attended the arbitration proceeding on 08.03.2019. He has submitted claim petition alongwith annexures. While going through the claim submitted by the respondent, various discrepancies were observed which were shown to the respondent and they have agreed to rectify the same and submit again. The respondent rectified the discrepancies and submit the claim which is placed in file. Next date of hearing was fixed for 25.03.19. On dated 25.03.19 respondent submitted authorization letter from CGM/PD&C UHBVN, Panchkula and required NJSP alongwith ·vakālatnama of Sh. R.C. Chugh Advocate.

The respondent was heard in person and they had submitted that the petitioner was awarded two contracts against bid number \$265(NIT No. 1/2010/Bid No. B-265/P&D/Bif/2010), one for supply of material for bifurcation of 51 No. overloaded 11 KV feeder into 104 No. reeders under Op. Circle, Kaithal on turnkey basis and other one for Erection of material for bifurcation / trifurcation of 51 No. overloaded 11 KV feeder into 104 No. feeders under Op. Circle, Kaithal on turnkey basis. The order dated 27.05.2011 for supply portion had a contract-price of Rs. 7,36,11,665/- including Excise Dufy, Sales Taxifield, other taxes, duties etc. (all inclusive) FOR Destination at the agreed terms and conditions as envisaged in EOI No. Ch-146/P&D/B-265/XEN PD dated 26.05.2011. The order dated 27.06.2011 for Erection portion had a contract price of Rs. 33,88,335/- including Excise Duty; Sales Tax, F&I, other taxes, duties etc. (all inclusive) FOR Destination at the agreed terms and conditions as envisaged in EOI No. Ch-146/P&D/B-265/XEN PD dated 26.05.2011.

As per contract, the completion period for whole work combining supply portion as well as erection portion was 6 months from the datasof is rapid of detailed work order, magning thereby that the whole contract was a detailed.

discharged by the petitioner within 5 months from the date of placement of order dated 27.06.2011 by performance

The respondent has submitted that the progress of work by the petitioner firm was not satisfactory and he dalayed the work for which various letters were written to the petitioner to get the work then various letters were written to the petitioner did not complete the work then various letters were written to the petitioner as to why punitive action as per terms accordations of contract Bid document should not be taken against the respondent firm. Also various letters for terminating the contract and blacklisting the firm were also written to the petitioner as there was no response from the petitioner firm and helitier they completed the work.

The respondent through SDO/Construction URBVN, Kalthal got an FIR-registered against the firm on 16.04.2015 which was registered on 16.08.16 vide FIR No. 378 under Section IPC 496. The respondent has also submitted that for delay in works, as per clause of Bid document, a penalty of Rs. 1,20,10554/- was also imposed on the petitioner. The respondent Nigam got the Bank Guarantee encashed amounting to Rs. 77,00,001/- (10% of total contract value i.e. contract for supply portion and contract for erection portion) due to failure of petitioner to perform the entire contract. Clause 33 of instructions to Bidder contract in section. 2 of bidding documents mentioned the condition governing and furnishing of performance bank guarantee by the petitioner contractor.

The respondent vide letter No. Ch-180/B-265/Vol-II dated 20.05.2013 had offered another opportunity to complete the work by 31.05.2013 in all respect and finally, the petitioner firm was black listed by the respondent vide memo No. Ch-99/B-265/Vol-II/DD-II dated 13.06.17.

Initially after starting the work by the petitioner firm, it submitted the bills for the material supplied by them to the respondent and also the erection bill were also submitted to the respondent. The respondent after verification of material erection of material as supplied by the petitioner and after verification of material erection at site had made payments to the petitioner as per terms it conditions of bid. The bills of supply and erection submitted by the petitioner and verification made and approved by the respondent to the petitioner are placed in the. The bills submitted by the petitioner and payment made by the petitioner as follows:

		المستورين	
Sr. No.	Description	Amount (Rs.)	Remarks
140*	1475 24 172 173 174		Printed to the state of the sta
1	Total cost of material for which the	14,95,88,930.26 , T;	1
<u> </u>	firm had raised bills		
A	Details of amount already paid to		
N	firm against above material		
1)	Paid against 60% slab (supply).	2,97,53,354/-	
in)	Pald against 30% slab (supply)	.84,45,686/-	
(נוני	Paid against . Erection . 90% slab	10,88,729/-	
F	(supply)		
	Total amount paid to the petitioner (3,92,88,769/-	
 	[+I\+II] , , , , , , , , , , , , , , , , , ,		
{ `]	Recovery on a/c of cost of Nigams	Rs. 4,16,448/-	Cable handed over
. 1	material (11KV /XLPE U/G cable	• • •	to
1.	185mm2=723 mtr. @576/-) · lying		Contractor=1527.
	balance with the firm		Mtsr.
١. ا		, ,,	Erected by the
ا۔۔ ا	• • • • • • • • • • • • • • • • • • • •	×	Contractor= 804
1 1		•	Mtrs.
1 . 1		•	Balance
			Recoverable = 723
			Mtrs.@ Rs. 576/-
В	Detail of Normal		per Mtrs.
	Detail of Amount payable as per measurement	•	• •
n			
 	Cost of Materiai .	1,90,69,171/	
"/	Erection Charges	10,65,157/-	
c	Total payable	2,01,34,328/-	
 • • • 	Details of recoverable amount		
]]	Recovery on a/c of cost of balance	1,91,54,441	
ا. ا	material	(Rs.3,92,88,769	_ ` `. [
1 -		minus Rs.	
		2,01,34,328)	<u></u>
D -	Total recoverable amount	1,95,70,889/~	

amounting to Rs. 4,95,88,930.26 as the cost of material supplied by the petitioner to the respondent Nigam. After receiving these bills as per Terms & conditions of Bid, the respondent Nigam had paid Rs. 3,92,88,769/- to the petitioner for supply and erection portion as per terms & Conditions of Bid. After that respondent Nigam checked the erection of material at site which was supplied by the petitioner for which payment had already been made to the petitioner. It was found by the respondent Nigam that total amount to be payable to the petitioner after measurement of work at site comes to Rs. 2,01,34,328/-. The respondent Nigam submitted that he had made an excess payment of Rs. 1,91,54,441/--(Rs. 3,92,88,769.00 — Rs. 2,01,34,328,00) for the material which had already been paid to the petitioner that the petitioner did not erect material at site.

Besides above respondent Nigam submitted that he had handed over 1527 meters 11 KV 185 mm² XLPE U/G cable to the patitioner for election at site as it was not available with the petitioner. Out of this 1527 meters cable, 804 meters cable had been erected by the petitioner bubbalance 723 meters cable was

neither erected at site hor returned back to the respondents the cost of this 723 meters cable is Rs. 4,16,448/ withich is also to be recovered from the petitioner. Hence, total amount recoverable is Rs. 1,95,70,889/

AWARD

After going through the claim petition of the respondent, various documents placed in file, verified bills of supply and erection and payment made to the petitioner, it is found that excess payment of Rs; 1,91,54,441/- was made to the petitioner by the respondent for which erection work has to be carried out. By the petitioner but it did not complete the work & rather had taken away the material for which he had received this payment. Besides this Rs. 4,16,448/- is also recoverable from the petitioner as cost of underground capte which was—supplied by the respondent Nigam to the petitioner firm. The total amount to be recovered is Rs. 1,95;70,889/- from the petitioner firm which does not include any balance penalty amount and respondent Nigam is only claiming the cost of material which the respondent had paid to the petitioner and instead of erecting it at site had taken away with him.

Thus the amount of Rs. 1,95,70,889/- is rightly to be recovered with

Dated : 09:04.2019

Arbitrator/CE(OP)
UHBVN Rohtak



UITAK HARYANA BILLI VITKAN MIGAM LIMITED:
(A Girt of Haryana Endothicly)
Office of the Chief Englader (OP) UNBYA Kaduale
Rafto Candal Vidyot Harvan, Keep Medical May, Delhi Royd.
Rohana Teb. 01262-266771. Fart-1262/266874
Bonalt - georghiverabitak anna Aon.
Regd. & Corp. office C-15-Yidyut Sadan, Sector 6, Pagehkula.
Website unvaulder con

From:

The Arbitrátor - Gum-Chief Engineer (OR) UHBVN, Rohlak

To

REGD. M/s. Dev Infocom (P) Ltd., H. No. 71A, Block- B-4,

Keshaypuram, New Dolhi-110035.

Memo No. Ch- 45/ARB/GEN/Vol-VI Dated: 25.06.2019

Subject: Award.

Please refer to your office letter dated 28.05.2019.

Enclosed please find herewith a copy of award dated 09:04,2019 announced by the undersigned in arbitration case of M/s. Dev Infocom Pvt. Ltd. V/s. CGM/PD&C UHBVN, Panchkula for kind information and necessary action.

DA/as above

UHBVN Rohtak

Dakshin Haryana Bijli Vitran nogam Limited

- 3.7 Non recovery of outstanding dues on account of energy bills
- 8. Non-compliance with provisions of Electricity Act and HERC Regulations 2014 resulted in non-recovery of Rs. 84.14 lakh.

Section 56 of the Electricity Act, 2003 requires that where any person neglects to pay charges for electricity or any other sum, a licensee may after giving not less than 15 days' notice in writing, cut off the supply of electricity until such charge or other sum are paid to the licensee. The Haryana Electricity

Regulatory Commission (Electricity Supply Code) Regulations, 2014 provides that a security deposit (Advance Consumption Deposit-ACD) equivalent to estimated power consumption of two billing cycles should be made by all consumers whose values should be reviewed by the licensee at the beginning of the year for adequacy based on the consumption pattern of the previous year

Scrutiny of records of Chhainsa Sub Division under Operation Circle Faridabad revealed that a large supply consumer having two connections, C-18 and C-29, deposited ACD of Rs 9 02 lakh (Rs 2 52 lakh and Rs 6 50 lakh respectively) at the time of release of connections in July 2008 and November 2009 respectively. The consumer defaulted in payment of dues from May and June 2015 respectively. To clear the dues up to August 2015, the consumer gave (5 September 2015) two cheques of Rs 61 80 lakh (Rs 10.93 lakh for C-1 and Rs 50 87 lakh for C-2) which were dishonoured (14 September 2015). The Company disconnected the energy supply on 10 September 2015. The total dues increased to Rs. 84 14 lakh (with surcharge) as on December 2015 after adjusting the available ACD of Rs. 9 02 lakh

Audit observed (December 2015) that though the Company was required to maintain ACD of Rs 35 33 lakh (Rs 5 29 lakh for C-1 and Rs 30 04 lakh for C-2) during 2015-16 on the basis of consumption pattern of 2014-15, it did not obtain the additional ACD of Rs 26 30 lakh

The concerned Sub Divisional Officer (SDO) intimated (April 2016) that the defaulting amount was transferred (18 February 2016) to the consumer's residential connection account and would be recovered. However, it was observed that the consumer's residential account too has been disconnected (February 2016) by the Company and hence the chances of recovery are very remote.

Thus, non-compliance with the provisions of the Electricity Act, 2003 and HERC Regulations 2014 resulted in non-recovery of dues to the extent of Rs 84 14 lakh Had the additional ACD of Rs 26 30 lakh been obtained, the non recovery could have been reduced to that extent

⁸ Account No CHHT-0001

⁹ Account No CHHT-0005

The Government stated (June 2016) that a charge sheet has been framed against the concerned officials for non-disconnection of supply to defaulter premises and non-recovery of due ACD in timely manner

In their written reply, the State Government/Company stated as under:-

The matter came up to the notice of the Division office during 10/2015 while reviewing the list of defaulters in the (OP) S/Divn Chhainsa A letter memo No 576 dt. 23 10 2015 was issued to Sh Sanjay Mangla, SDO (OP) Chhainsa to explain his position regarding accumulation of defaulting amount and non-disconnection of defaulting premises in addition to non lodging of FIR against the consumer i.e. M/s Gold Field Medical College on account of dishonored cheques. Sh Sanjay Mangla, SDO did not reply the above memo and subsequently a financial charge sheet was framed against Sh Sanjay Mangla, SDO & Sh Man Singh LM working as CA for non-disconnection of defaulter premises, non recovery of ACD & Failure to take action on dishonored cheques resulting into non recovery of defaulting amount to the tune of Rs 74 68 Lacs from the consumer which was disconnected at a very later stage,

Sh Sanjay Mangla SDO (OP) S/Divn Chhainsa was charge sheeted vide SE/Admn DHBVN, Hisar Charge Sheet No 22/Conf/DVN-2781 dated 5 9 2016 & Sh Man Singh, LM working as CA was charge sheeted vide SE (OP) Circle, Fandabad Charge sheet No 62/ES/FC-864 dated 11 4 2017 The SDO (OP) S/Divn Chhainsa has intimated that the total defaulting amount outstanding amounting to Rs 84,14036/- after adjustment of ACD amount i.e. 9,02000/- against M/s Gold Field Medical College & Research Centre, Chhainsa & the defaulting amount was transferred to SDO (OP) S/Divn No 4 under XEN (OP) Divn DHBVN, Old Faridabad vide his office memo No 357 dated 12 06 2017 The SDO (OP) S/Divn No 4, DHBVN, Faridabad has intimated vide his office memo No 1256 dated 13 06 2017 that the amount was debited to the consumer account bearing A/c No 8196088617 in the name of Smt Shashi Adhlakha, H No 59, Sector-21B, Fandabad through SC&AR No 05/R-206A The consumer went to the litigations in the court of Ms Pallavi Ojha, Judge (Jr Divn) Faridabad against the defaulting amount was debited to her account The next date of hearing for witness is fixed on 20.0.\$2020 (copy of Court case attached herewith). The charge sheets are under consideration of the Nigam and outcome of which will be intimated later on

During the oral examination, the Committee found that the matter regarding recovery of outstanding dues on account of energy bills of company is sub-judice before the Hon'ble Court. Therefore, the Committee recommended that this para be kept pending till the final outcome of the Court case and further recommended that the final outcome of the court case be intimated to the committee. The Committee also recommended that the department should ensure that the recovery process goes uninterrupted in future.

Certiful (Yoken & 14) 4/16

(51)

In the Court of Rajesh Mallantin, Additional District Judge, District Courts Frenkland

CMA No. 6/2016
CIS No 35/2016
Date of Insti 25/4.2016
Date of Decision, 29.4.2016

Sint Shashi Adlakha wife of Sh. Krishin Lal Adlakha, aged 56 years, r/o house no 59, Sector-21-B. Fandaliad

Appelbut

Versus

Dakshin Haryana Bijli Vittan Nigera Lirk, through its Chaliman Service to be effected through SDO (Operational), Sub Davisson, NH 3 Fortdabad

The S. D.O. (Operational), DeslayNL, Sub Division, NII 3, Facidabad

The Executive Engineer, Dal-shin Haryana Big's Vitran Nig. (£.3 Sector-23, Feridaba6

... Respondents.

Civil Miscellaneous Appeal.

Present Sh Deepsk Gera, counse) for the appellant Sh, V k, Gaur, counsel for respondents.

ORDER:

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Present Civil Miscellaneous Appeal is filed against the order duted 18 3.2016 passed by Ms Pallavi Ojha, Civil Judge (Jr. Divin.) I and abed, vide which present appellant/plaintiff is directed to make payment of 50% of the dive amount towards electricity bill of Rs 42.07,018/- to the defendant and the defendant was directed to restore the electricity on the payment of said 50% thes

Thered St. Design. Geric counsel for appellimited fitted and Sh. VII. Gran. counsel for respondential conducts, and have the conduct to a confidence of a grant the doctor of the property of the confidence of a grant the doctor of the confidence o

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Ld counsel for appellant submitted that appellant Si sh Admittal is consumer vide electricity connection no. 1593730000 in her or a name. Installed at her house no. 59, Sector-21-B, Faridabad, and she is conducty paying the electricity bill i.e. consumption charges as per the bill crised by respondents. Ld counsel for the appellant submitted that present plaintiff is Secretary of society M/s Gold Field Institute of Medical Sciences & Pescarch, situated at village Chhainsa, Ballabgarh. Counsel for appellant/plaintiff pointed out that being the Secretary of the society, only the society is liable to pay the arrears of Rs.42,07,018/-, and the said liability of the society, cannot be recovered from the appellant/plaintiff in her individual cannetty. He further submitted that respondents/defendants have no right to dis-connect appellant's electricity installed their residential house as the fiability of the society cannot be transferred on her as both are separate identities.

- 4. On the other hand, Ld, counsel for respondents/defendants submitted that Smt. Shashi Adlakha has given an undertaking that she will be liable to pay the arrears of electricity, and a surety bond was also furnished by her husband Kishan Lal Adlakha, and thus, the said amount could be recovered from Shashi Adlakha, and due to non-payment of said amount, her electricity connection was rightly dis-connected by the electricity department.
- S. After hearing the rival submission, I have given my thoughtful consideration to the same.
- 6. From the perusal of documents produced by both the sides, if is elementary that the electricity connection was taken at village Coloring in the connection was taken at village Coloring in the connection of fastitute/Society M/s Cold Field Institute of Medical Science (2.1 loc 1016). The prevent appellant Smit. Shadif evidebba is the fastitute (2.1 loc 1016).

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The fact, the is Secretary in the said society, does not nearly to a cold in berindividual capacity, and thus, defendants have commuted an error while disconnecting the electricity connection of her residential house. The unfertoking given by Smr. Shashi Adlakha is also not in her industrial carriery but as the Secretary of said society. The fact that Sh. Kishan Lal Adlakha even hamished surely bonds, does not make the present appellant personally tiable for the default of the society.

- 7. Accordingly, the present Civil Misc. Appeal is hereby allowed with dilection to respondents/detendants to restore the electricity connection no. 1593730000, installed at house no 59, Sector-21B, Faridabad, subject to agreess of dies, if any, qua this particular connection, excluding the period when the meter was under dis-connection.
 - 8. However, it is made clear that nothing expressed herein shall effect the merits of the case, pending before the Ld. Lower Court, and Ld. Civil Judge is empowered to appreciate the factual & legal position in this regard.
 - 9. Copy of this order be sent back to concerned Court, and present Civil Miscellaneous Appeal file be consigned to record room after the compliance.

Civil Miscellaneous Appeal Allowed. Pronounced in open court.

(Rajesh Mulhotra) ADI/FBD/29.4.2016.

Note: All pages checked & signed by me.

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Authorised by Sec.76 or the India Evidence Art

Dates and

Haryana Forest Development Corporation Limited

3.12 Working of the Company

The Company could neither achieve the profit targets fixed by it nor could it ensure the expected return from felled timber and forest produce. The Company also suffered a loss of Rs.3.27 crore due to less recovery compared to norms of minimum 50 per cent fixed for the recovery of round timber and faulty planning in respect of plantation project on unsuitable land.

3.12.4 Faulty Planning in a Plantation Project

For diversification of its activities The Company entered into an agreement effective from January 2008 to take 63.2 acres land from a co-operative society at Yamunanagar on lease for 11 years at the rate of 5,000 per acre per annum to plant eucalyptus and aloe vera plants. The Eucalyptus clones were to be harvested after five years and aloe vera twice a year. The Company estimated an income of 1 22 crore against expenditure of - 85 20 lakh likely to be incurred during the period of five years on the project. The Company planted about 32.600 eucalyptus and 88 000 aloe vera plants incurring expenditure of 88 31 lakh during 2007-08 to 2015-16 However, the revenue earned till March 2016 was only 5 26 lakh Besides, only 22 227 eucalyptus plants (68 percent) could survive. The Company had planned harvesting two crops of eucalyptus trees in 11 years but even after more than eight years, not even one crop of Eucalyptus could be harvested. The Company estimated (February 2(16) - 42 27 lakh as the realisable value 0f timber and firewood from sale of the mature eucalyptus plants. However, auction had not been conducted so far (July 2016)

Audit observed that the Company had not conducted soil testing before undertaking this project. The land was filled with boulders that hampered the growth of trees in the initial years. Thus, the Company had already incurred a minimum loss of 40.78 lakh46 after considering the value of trees as arrived by the Company, in hand

The Management replied (July 2016) that it had issued notice for auction for harvesting and sale of trees in June 2016 but the same was postponed and profit loss of the project could not be assessed at this stage. The reply of the Company was not tenable as it had planned two crops during lease period of 11 years but even after lapse of eight years (July 2016) not even one crop had been harvested.

In their written reply, the State Government/Company stated as under:—

The Corporation started its first plantation project for wood production at village Kishanpura (Yamunanagar) after taking 63 20 acres of land on lease for 11 years from Kishanpura Soil Conservation Society for silvi-medico plantation w e f 01 01 2008 @Rs 5000 per acre to be paid on half yearly basis to achieve

the main objective of generation of employment opportunities in rural areas and for socio-economic upliftment of rural people

In the approved project report, it is clearly mentioned that the site condition is suitable for pit plantation where Eucalyptus trees can be planted at spacing of 4 m x 2 m and 1250 plants will be planted per hectare along with intercropping of 5000 plants of Aloe vera. When the project was started, there was great demand of Aloe vera. The growth was also good which may be verified from initial photographs of the site. But as the time passed, the demand of Aloe vera decreased and there were no buyers for Aloe vera. In initial stage, the leaves were sold @ Rs 8/- per kg but on later stage there were no buyers even after publication of advertisement in newspapers (Annexure-IX). It is not true that the Aloe vera plants dried due to shadow. The plants dried due to lack of maintenance. The plants were not maintained to avoid further expenditure because there were no buyers. Even though, the Company has earned Rs. 5.26 lacs from sale of Aloe vera leaves.

For sale of Eucalyptus trees, the Corporation placed a proposal for approval in the 101st meeting of Board of Directors held in December 2014 to allow the sale of 22227 standing trees of eucalyptus, through open auction so that the Corporation can harvest second crop by January, 2019 before the lease period expires, but said proposal was deferred to the 102nd meeting of Board of Directors held in April, 2015 due to decreasing market trend. The Corporation again placed this issue in the 106th meeting of Board of Directors held on 30 03 2016 and the Board approved to sell 22227 standing Eucalyptus trees (Volume 1112 856 cum) of Soil Conservation Society, Kishanpura, through open auction by following the due procedure. The Corporation issued auction notice in the leading news papers for the auction of trees and auction was fixed for 02 06 2016. However, due to dispute between Gram Panchayat, Kishanpura and the Kishanpura Soil Conservation Society over the issue of control of land, the auction was postponed at insistence of district administration.

Profit/Loss cannot be assessed at this stage. The trees even if not felled for the first crop, are putting on growth and serving other environmental purposes. The plantation has provided several intangible benefits to the State which cannot be valued in monitory terms. The trees on 63 acres of land has improved the microclimate of the area by utilization of waste land of Kishanpura. Carbon sequestration by these trees for 9 years has helped in environment amelioration of the state. Plantation has also provided habitat to many birds and animals of wild origin. Soil erosion checking and soil improvement on the site are addition to the above benefits. Creation and maintenance of plantation has provided employment in rural areas. Harvesting of crop will also provide employment alongwith fuelwood to local people. Leaves will add organic matter to soil. Payment of lease money for marginal and waste land has added to the income of the village which may be utilized for developmental works in the village. The 10% amount of auction value will also be given to Society which may also be used for developmental works.

The intangible benefits are more valuable than the actual money which will be realized from sale of trees in open auction. The Company has done its moral duty by keeping 63 acres of land under tree cover and contributed for 9 years by maintenance tree cover of the State. Therefore, the Corporation has not done any faulty planning by executing this plantation project.

During the oral examination, the Committee was not satisfied with the reply of the Department/Corporation. Therefore, the Committee recommended that thepara be kept pending and action taken report in this matter be sent to the Committee at the earliest.

Appendix Statement showing excess quantity of paddy allocated to the defaulting millers $\{Referred\ to\ on\ paragraph\ \hat{z}\ 2.6\}$

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Details of Pending Recommendations of the Committee till the Finalization of this Report.

Sr. No.	Board/Corporation	Report No.	Recommendation	No. of Recommendation
1	2	3	4	5
	HVPNL/HPGCL/	35 th	23 HPGCL	1
	UHBVNL/ DHBVNL	38 th	21 UHBVNL	1
		52 nd	7,11 HVPNL	2
		02	8, 10 HPGCL	2
			12 UHBVNL	1
		53 rd	1 HPGCL	1
			42 UHBVNL	
		56 th	3 DHBVNL	1
		57 th	6 UHBVNL/ DHBVNL	1
		58 th	1 DHBVNL	1
		60 th	2,3 DHBVNL	2
		61th	1,2,4 UHBVNL & DHBVNL	3
		62 nd	5 HPGCL	1
			13-14 HVPNL	,
		63 rd	1-7	7
_			UHBVNL & DHBVNL	
		64 TH	3-7,12-13	7
		ļ	UHBVNL &	
			DHBVNL	1
			1 DHBVNL	
		65 TH	1-3 HPGCL	3
			3 UHBVNL	1
			5 UHBVNL & DHBVNL	1
			TOTAL	40
2	Haryana State	53 rd	16,17,20,23	4
	industrial and	57 th	4	1
j	Infrastructure	58 th	4	1
	Development Corporation	60 th	8	1
	Oorporation	62 nd	6-10	5
		65 TH	6	1
			TOTAL	13

	Usarana Francial	49 th	0.2.4.5.0	<u> </u>
3	Haryana Financial Corporation	50 th	2,3,4,5,6	5
i i	Corporation	50 ^m	4,23 ,	2
		52 nd	18	1
		56 th	5,6	2
		57 th	9,10	, 2
			TOTAL	12
4	Haryana Agro	16 th	6 29	1
	Industries	23 rd	14-16	3
	Corporation Ltd	38 th	8	1
İ		48 th	27-33	7
		52 nd	17,20,21	3
		53 rd	29-36	8
		56 th	2	11
l i		57 th	7	1
		58 th	6,7	2
		59 th	8-16	9
		62 nd	11	1
		64 TH	15	1
		65 TH	7	1
			TOTAL	39
5	Haryana Land Reclamation & Development Corporation Itd	53 rd	39	1
_	Corporation ita	<u>l</u>	TOTAL	1
6	Uenrene	I 40th I		
	naryana	49"	13	1
	Haryana Warehousing	49 th	13	1
		52 nd	13	1
<u>-</u> *	Warehousing	52 nd 53 rd		
	Warehousing	52 nd 53 rd 55 th	19 28, 47	1
	Warehousing	52 nd 53 rd 55 th 60 th	19	1 2
	Warehousing	52 nd 53 rd 55 th 60 th 63 rd	19 28, 47 8,9,10,11,13	1 2 5
	Warehousing	52 nd 53 rd 55 th 60 th 63 rd	19 28, 47 8,9,10,11,13 7	1 2 5
	Warehousing	52 nd 53 rd 55 th 60 th 63 rd 64 TH	19 28, 47 8,9,10,11,13 7 8-14	1 2 5 1 7
7.	Warehousing	52 nd 53 rd 55 th 60 th 63 rd 64 TH	19 28, 47 8,9,10,11,13 7 8-14 1-2 TOTAL	1 2 5 1 7 2
	Warehousing Corporation	52 nd 53 rd 55 th 60 th 63 rd 64 TH	19 28, 47 8,9,10,11,13 7 8-14 1-2	1 2 5 1 7 2
	Warehousing Corporation Haryana Seeds Development	52 nd 53 rd 55 th 60 th 63 rd 64 TH	19 28, 47 8,9,10,11,13 7 8-14 1-2 TOTAL 9	1 2 5 1 7 2 19

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8	Haryana Tourism	48 th	11)	
	Corporation Limited	53 rd	25-27 20 2) 2
		58 th	5 80000	
		59 th ¿	4,5	2
		62 nd	1-4	4
			TOTAL	11- 8
9	Haryana Forest	58 th	3	1 4
	Development			
	Corporation Limited			
			TOTAL	1
10	Haryana Roads &	55 th	14	1
	Bridges	57 th	8	1
	Development	60 th	4	1
	Corporation Limited	61 st	5,7-12	7
		62 nd	15-16	2
		64 TH	14	1
			TOTAL	13
11	Haryana Police Housing Corporation	60 th	5	1
	Limited		-	
	<u> </u>	46	TOTAL	1 1
12	Haryana Women Development Corporation Limited	64 th	16	1
	Corporation Limited	-	TOTAL	1
13	Haryana Backward	60 th	6 6	1
'3	Classess and Economely Weaker	64 th	18-23	6
	Section Kalyan Nigam Limited			
			TOTAL	7
Sr. No.	Board/Corporation	Report No.	Recommendation	No. of Recommendation
1	2	3	4	5
	Outstanding recomm		in respect of Non-G	eneral working
1	Haryana State Small	42 nd	27	1
	Minor Irrigation & Tubewells Corporation	51 st	5,6	2
	, Corporation	L	TOTAL	3
				h.,

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2	Haryana State Small	19 th	11(General)	1
	Industires Export	43 rd	3,4,7	3
	Corporation	51 st	8	1
			TOTAL	5
3	Haryana Mineral	41 st	18	1
	Limited	45 th	1-14 (Gerneral)	14
L		48 th	23,24,41	3
			TOTAL	18
Out	standing recommend	ation in r	espect of General w	orking companies
1	Haryana Urban Development Authority	47 th	1-20	20
			TOTAL	20

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